

The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, the DEPUTY CHAIRMAN in the Chair.

THE WAREHOUSING CORPORATIONS BILL, 1962—continued.

SHRI N. SRI RAMA REDDY (Mysore): Madam Deputy Chairman, I rise to extend my wholehearted welcome to the Bill now before the House, so ably piloted by the hon. Deputy Minister, Shri A. M. Thomas, this morning. This is a very important aspect of our national development and I am sure the earnest attention which the Agriculture Ministry is giving to this subject is proof of the importance we are giving to food and the storage of agricultural and other produces of the country. Madam, this question of storage assumes great importance and we will actually be able to assess the magnitude of the problem if we know how far it affects our national prosperity. For instance, the main factors which affect agricultural produce during the course of storage are said to be moisture, fungus, insects and rats. These are the main enemies of agricultural produce which attack in one form or the other agricultural produce during storage and bring about a greater loss to the nation. On account of poverty or on account of the present condition of the farmer, it may not be possible to provide ideal conditions for the proper storage of the agricultural produce in his granary or in his godown. In any case, some of the produce has got to be moved to the markets where the demand for these articles arises and naturally unless proper facilities are provided the loss would be very great. In view of the shortage of agricultural produce in our country, particularly foodgrains, we ought to be very

careful about minimising loss due to moisture, insects or rats or all these things put together. A rational and scientific method has got to be evolved and must be applied to this subject. Therefore, this was a national necessity. I would also like to point out that the Food and Agricultural Organisation of the U.N.O. has given much thought to this subject and in the year 1948 or 1950 I do not know which year, an estimate of loss on account of improper storage or unscientific storage was estimated at ten per cent. of the produce of the world. Applying the same formula to our country, it is estimated—according to the National Income Committee, the value of the agricultural output of our country is something like Rs. 5860 crores, based on the 1948-49 prices and for the year 1960-61, and ten per cent. of it would be Rs. 586 crores—that the loss would be of the order of Rs. 586 crores. It is a colossal loss and the suffering consequent on this loss can easily be imagined. This is a very colossal sum which has got to be avoided and this fact was also emphasised by the All India Rural Credit Survey which was conducted in the year 1955. They pointed out in their report that a national system of storage in the country should be evolved if we have to lessen the loss and also produce an effective system of storing agricultural produce of the country. They have also referred to various steps taken before and how ineffective they were. For instance, they say that the important reason for this lack of progress in spite of all the legislation in regard to warehousing has been the fact that no specific body or institution displayed real interest in storage and warehousing. This was the situation till 1955. They have also brought out in broad outline the organisation to be established in this country. They had recommended a planning and financing body at the Centre, for example, under the Ministry of Food and Agriculture which would plan a whole scheme of storage and warehousing and would be able to subsidise and finance this scheme. At the same time, it should be con-

[Shri N. Sri Rama Reddy.]

nected with the different co-ordinating agencies which would carry out the programme. They also recommended an all-India organisation for development of storage and warehousing at points of all-India importance and also establishment of State organisations at points of State or district importance. They also recommended the establishment of co-operative organisations at the taluk and village level. Thus, as a result of the recommendations of this body, the National Co-operative Development and Warehousing Board came into existence in the year 1956. The background of this organisation was given to us this morning by the hon. Deputy Minister. In the year 1956, two inter-dependent organisations were set up, namely, the National Co-operative Development and Warehousing Board and the Central Warehousing Corporation. These two were functioning till 1958 under the Ministry of Food and Agriculture when the former was transferred to the Ministry of Co-operation on account of the bifurcation of the Ministries that was deemed necessary by the Government then and the Central Warehousing Corporation alone remained under the administrative control of the Ministry of Food and Agriculture. Now, necessity arose for bringing into existence these two independent bodies and therefore it is that a Bill of this kind has come here. I am very happy this has come. There are very few changes made and that too because of the extension of the scope and functioning of the organisation. I am very happy about it.

Madam, I see that there is still a certain amount of confusion persisting. If we take the overall picture of the entire problem of the country, we find that the Ministry of Food and Agriculture have under their control what are called silos and the traditional godowns or warehouses at various points in the country for storing their food and agricultural produce whether it be the one imported from outside or the one procured

from within the country. They seem to be having a capacity of about three million tons mainly administered by the Food and Agriculture Ministry. In addition to that, and independently of that, they are now proposing to establish a Corporation, an independent Corporation, with the backing of the Government of India as well as the States. This is another system, controlled by an independent Corporation, and I do hope there will be other systems at the taluk and village levels, where the Ministry of Community Development is developing another system of godowns. Subsidy to the extent of Rs. 10,000 is given for each godown and the villagers construct them at the taluk level, etc. So I see three sets of organisations and administrations running parallel to one another in this country. In spite of this Bill the position will be a huge godown and warehousing system directly managed by the Ministry of Food and Agriculture to the extent of three million tons and it is also reported that they are going to increase the capacity of this warehousing mainly in the ports and other vulnerable points in the country and probably they are having schemes to increase this warehousing to the extent of another two or three million tons. Side by side, of course, our Minister was telling us this morning that this Corporation has already set up 65 centres of its own in various places and the State Governments have set up about 407 warehouses and I do not know how many godowns—they call them godowns—are there under the control of the Community Development. Probably there are 4,000 godowns or so set up by them, if I remember correctly. So you can see what confusion is created by this multi-managed system of warehousing in the country. Madam, the hon. Minister was telling us this morning how the various facilities created by this Corporation were being used, what set of people were making use of them, in what proportion and so on. He was good enough to tell us all that. He told us that 12 per cent of the facilities pro-

vided in the last year were for the actual producers. He also told us that the producers were not coming forward in substantial numbers to take advantage of the facilities created by the Corporation. That probably is due to lack of propaganda among the people to whom all these benefits were to go. So only a very small percentage of the actual producers are making use of these facilities. And there are nearly 4,000 godowns all over the country. Because these things are administered by different sets of people, the system is not working properly. And what is the share of the facilities used by the co-operative organisations? Only two per cent. of the entire facilities is going to the share of the co-operative organisations in the country. And then 20 per cent. is used by the Government itself; that is all right. So I would tell this to the Ministry of Agriculture. Let them carry on with this. I have no objection. I am prepared to give my fullest support to this Bill that has been brought before the House this morning. But a little later let us think of a co-ordinated effort to have the entire warehousing system under one management, under single control. And probably it will do some good. An integrated and co-ordinated system of warehousing could be produced in this country. It is not very difficult. Therefore while supporting this Bill wholeheartedly, I commend a system of integrated warehousing and I suppose it will not be very long before he comes forward with another Bill to this House asking for an integrated system to be evolved.

Now, with regard to the scientific method and its propaganda, I say that the scientific method of storage that is being evolved in this country should reach all the people. If this has any merit and if we can save losses on account of various factors that I have enumerated before like rats, insects, etc., why can't we evolve a warehouse for the farmer? Why can't we give him a small warehouse? Of course it should be possi-

ble to do that. Seventy four millions of them would be required because according to the latest figures there are 74 million agricultural families in the country and each family has to store something and the aggregate quantity involved is something very enormous. So I would suggest to the Agriculture Minister who has been handling vast storage of millions of tons to produce a warehouse for the farmer, a model warehouse for the farmer. And that will help him to save his ten per cent. If ten per cent. of the aggregate is such a big thing that you take all these measures and for which you have been labouring hard, the ten per cent. saving for the farmer is also something very much to him and when you take into account all the 74 million families, it is very colossal. Certainly we can save a huge quantity of his agricultural produce if we can evolve a small warehouse for the farmer.

**SHRI GOPIKRISHNA VIJAIVAR-GIYA** (Madhya Pradesh): The farmer does not hoard his produce; he sells it away.

**SHRI N. SRI RAMA REDDY:** He has got to store his grain and other things for his own consumption on which there is a ten per cent. loss. Therefore, he has got to store his grain in any case. It is very necessary. He has got to store his seed. I am very happy that in this system a provision has been made for the storage of seed. The seed is an important thing. The seed is the future plant, as we all know. A provision has also been made in this Bill for facilities for storing fertilisers and the scope of it could ever be extended. At present this covers about 87 commodities and scope is being extended much further. I am very happy about it. That is certainly the way to save national wastage. Therefore, I hope before long the scientists who are under his control will also be able to evolve a warehouse for the farmer. We know the rats alone are said to be eating away a huge quantity of our foodgrains. We are

[Shri N. Sri Rama Reddy.]  
probably importing four to five million tons of foodgrains from outside whereas probably the rats and monkeys are eating away ten million tons. Of course this is an agricultural problem, not so much of a warehousing problem. I hope I will not be considered very irrelevant if I say that monkeys, stray cattle and rats are eating away almost twice the quantity of food that we import from outside the country.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: Sparrows.

SHRI N. SRI RAMA REDDY: Sparrows are also there but it is a minor thing. We are not Chinese to kill the sparrows. Our unscrupulous neighbours . . . .

THE DEPUTY CHAIRMAN: What about the rats?

SHRI N. SRI RAMA REDDY: There are no rats because all the rats have been eaten away by the Chinese, snakes, rats everything, and they have now come to eat us.

THE DEPUTY CHAIRMAN: What about the rats that are here?

SHRI N. SRI RAMA REDDY: The essential feature of this Bill is to save as much wastage as possible by a system of warehousing for the country as a whole. Now, the monkeys are also eating away the crops. Right from the start, right from the time we sow the seed, there is wastage. I am a farmer and I know where the shoe pinches. Right from the start it starts. And we know how many monkeys are there. In Delhi there were far less monkeys when I came than at present. They are multiplying like anything. Probably they are multiplying even at a faster rate than human beings in this country. In the South Avenue we cannot keep the windows open because the monkeys come in and carry away all the food-stuff.

SHRI JOSEPH MATHEN (Kerala): The monkeys require family planning.

SHRI N. SRI RAMA REDDY: Any-way they are doing a great deal of damage and loss. Right from the time we sow the seed up to the time the crop is harvested, it is being damaged and it requires a lot of human labour to keep the monkeys off the fields and even in spite of eternal vigilance the monkeys have their own way of destroying the crops.

SHRI N. M. LINGAM: A warehouse does not help it.

SHRI N. SRI RAMA REDDY: Irrelevant though it is, with the permission of the House I am referring to this great menace. It is a problem of storage. Wherever wastage is there, let us prevent it. That is what I am trying to point out to the Minister.

SHRI K. SANTHANAM: Warehousing does not help it.

SHRI N. SRI RAMA REDDY: If there are warehousing facilities, monkeys cannot go into the warehouses.

I whole-heartedly support the Bill that has been brought forward before us and I once again commend for the consideration of the Minister that he should kindly come before this House before long with an integrated warehousing system evolved right from the producers' stage to the consumers' stage. Thank you very much.

श्री विमलकुमार मन्नालालजी चौरङ्गा :  
उपसभापति महोदया, वैसे तो जो बिल प्रस्तुत किया गया है वह कृषकों को लाभ देने के नाम पर प्रारम्भ किया गया है, मगर अभी तक के कार्य से जो देखा गया है उससे ऐसा लगता है कि कृषकों का नाम लेकर के व्यापारियों को लाभ देने की हमारी सरकार की नीति बदस्तूर चलती आ रही है और उसी के अनुरूप कार्य होता जा रहा है। ये जो आंकड़े प्रस्तुत किये गये उनके आधार

पर भी जाहिर हुआ है कि व्यापारियों को लाभ हुआ और सरकार को काफी घाटा । जहां तक इस बिल का सवाल है यह भी सरकार की खर्च बढ़ाने की योजना है, वह इस दृष्टि से कि पहले नेशनल कोऑपरेटिव डेवलपमेंट एंड वेयरहाउसिंग बोर्ड और सेंट्रल वेयरहाउसिंग कारपोरेशन दोनों के लिये एक विधान था और एक विधान के तहत दोनों संस्थाओं का काम ठीक तरह से चला रहा था । परन्तु मिनिस्ट्री में बदलाव हुआ, दोनों कारपोरेशन का एलोकेशन अलग-अलग हो गया, इसलिये एक सेक्शन कम्प्यूनिटी डेवलपमेंट एण्ड कोऑपरेशन के अन्तर्गत चला गया और एक हिस्सा हमारे खद्य विभाग के अन्तर्गत रह गया । और थोड़े दिन बाद फिर यह स्थिति आने वाली है कि चूकि दोनों इन्टर डिपेन्डेंट हैं और चूकि एक विभाग का दूसरे विभाग से कोऑरडिनेशन बराबर नहीं है, इसलिये उन्हें फिर एक कर दिया जाये । हम चाहते हैं, वह दिन जल्दी आये जब कि दोनों विधान फिर से एक बन कर अमल में आयें, मगर यह जो दो अलग अलग विधान बना कर के दो अलग अलग व्यवस्था प्रारम्भ करके खर्च बढ़ाने की सरकार की योजना है वह ठीक लगती नहीं है । इस इमरजेन्सी के टाइम में पहले एक कानून कुछ दिन पहले लाये और अब की दफा कृषि-विभाग का दूसरा कानून लाए यह, ठीक लगता नहीं, जो भी इस विभाग से कुछ त्याग करना पड़ा है । पहले जो नेशनल कोऑपरेटिव डेवलपमेंट एण्ड वेयरहाउसिंग बोर्ड था वह भी उनकी मिनिस्ट्री के अन्तर्गत काम करता था मगर अब वह दूसरे के पास चला गया । इस तरह से एक ही चीज के लिये दो अलग अलग विधान बना कर दोहरी व्यवस्था करना यह कुछ ठीक लगता नहीं । लक्ष्य यह रखा गया कि दोनों संस्थाओं का काम ठीक से चले और प्रशासकीय सुविधा हो । यह ठीक है कि अलग अलग यूनिट होने पर हमारा काम ठीक तरह से चल सकता है, इन्टेन्सिवली काम हो सकता है मगर जब कि

अभी यह काम ठीक तरह से हुआ नहीं है, अभी काम की पूरी तरह शुरुआत भी नहीं हो पाई है और उसमें इन्टेन्सिव काम शुरू होगा, इसमें कुछ शंका होती है और प्रशासकीय सुविधा की दृष्टि से मुझे यह शंका लगती है कि कहीं असुविधा और न बढ़ जाये । असुविधा का कारण यह है कि इसमें दो दो डाइरेक्टर्स की व्यवस्था होगी और जब कभी किसी विषय पर मॉटिंग करने की जरूरत पड़ेगी तो टाइमिंग की सेटिंग करने में कार्य में देरी हो सकती है और यह भी संभव हो सकता है कि जो काम हम प्रशासकीय सुविधा की दृष्टि से करना चाहते हैं वह असुविधा में कहीं परिणित न हो जाये । हमारी सरकार की कोऑर्डिनेशन की व्यवस्था कैसी है, यह किसी से छिपी नहीं है ।

बोर्ड में जो परिवर्तन किये गये हैं उसके सम्बन्ध में मैं यह कहना चाहता हूं कि जहां बोर्ड में पहले १५ सदस्य थे वहां अब १२ कर दिये गये । यह खुशी की बात है; क्यों कि वे बारह भी हैं तो उनमें अधिक सरकार के नामिनेटेड है । कुछ को छोड़ कर मैजोरिटी सरकार द्वारा नामिनेटेड की है । जब सरकार की पोलिसी के अन्तर्गत, सरकार के इशारे के अनुसार काम करना है तो चाहे उसको आप और भी कम कर सकते हैं, उसमें हमें कोई आपत्ति नहीं । मगर आपत्ति केवल इसी में है कि जो सरकार ने नामिनेशन की अपनी एक व्यवस्था रखी है—और उस पर मे बाद में चर्चा करूंगा—वह कुछ ठीक लगती नहीं । दूसरे, इसमें “नोटिफाइड कमोडिटीज” को जो आप बढ़ाना चाहते हैं, और वर्तमान के क्षेत्र को व्यापक करना चाहते हैं, तो आपके पास उसके लिये अकमोडेशन कहां पर है क्योंकि अभी वह पूरी नहीं पड़ती है । अब नोटिफाइड कमोडिटीज करके जूट और चाय की तरफ हमारे मंत्री जी ने इशारा किया है । तो जहां तक मेरा अनुमान है यह जूट और चाय व्यापारियों से सम्बन्धित है और ऐसी स्थिति में जब कि व्यापारियों को पहले से ही लाभ देते जा रहे हैं उनको फिर क्यों

[श्री विमलकुमार मन्नालालजी चौरड़िया]

एक्सटेंड करना चाहते हैं ? इस में मुझे कुछ आपत्ति नहीं मगर जो कृषकों का नाम लेकर व्यापारियों को लाभ देना चाहते हैं यह कुछ उचित प्रतीत नहीं होता । इसका एक लक्ष्य मंत्री जी ने अपने भाषण में कहा—साइन्टिफिक स्टोरेज आफ अग्रिकल्चरल प्रोड्यूस । तो प्रसन्नता की बात है कि वैज्ञानिक ढंग से कृषिजन्य सामग्री एकत्रित की जायगी । हमारे एक पूर्ववक्ता भाई ने अपने वक्तव्य में बतलाया कि हमारी बहुत सी खाद्य सामग्री बूहे खा जाते हैं, सारी नुकसानी हो जाती है और वेयरहाउसिंग की व्यवस्था से हमें बड़ा लाभ होगा । तो यह जो चार, पांच सालों से हमारी व्यवस्था चल रही है उसमें हमारी सरकार ने क्या लाभ प्राप्त किया ? मुझे तो उल्टी प्रगति मालूम पड़ती है । लाभ की अपेक्षा नुकसान का प्रतिशत बढ़ता जा रहा है । एक माननीय मित्र भार्गव साहब ने प्रश्न पूछा था कि कितना अनाज सड़ गया और मनुष्य के खाने के काबिल गत वर्ष नहीं रहा, तो बताया गया कि ७,८८६ टन अनाज मनुष्यों के खाने के काबिल नहीं रहा । यह अंदाज देख लीजिये कि हमारी स्टोरेज की वैज्ञानिक व्यवस्था होने के पश्चात् भी गत वर्ष हमारी गवर्नमेंट के स्टोरेज में से इतना ज्यादा अनाज, ७,८८६ टन अनाज, मनुष्यों के उपयोग के योग्य नहीं रहा । लाखों रुपयों का अन्न समुद्र में डुबाना पड़ा; क्योंकि वह खाने के काबिल नहीं था । केवल एक इस आंकड़ को देकर ही मैं प्रमाणित नहीं करता कि हमारी सरकार के स्टोर में जो सामग्री रखी जा रही है उसमें जो डैमेज होता है उसमें प्रगति हो रही है । मगर दूसरे प्रश्न का जो उत्तर दिया उसके आधार पर मैं यह बताता हूँ कि यह प्रगति किस दिशा में हो रही है, क्या हमारे स्टोर्स में नुकसान बढ़ता जा रहा है या नहीं ? मैंने ६ मई को एक प्रश्न पूछा था कि हमारी सरकार का जो स्टोरेज में माल रखा था उसमें गत पांच वर्षों में कितना कितना नुकसान और कितने कितने प्रतिशत

हुआ ? दोनों का हिसाब जो बताया गया तो उसमें १९५६-५७ में कुल रखे गये माल में नुकसान का प्रतिशत था .०२७ प्रतिशत । १९५७-५८ में उस नुकसानी में जो प्रगति हुई वह तिगुने से अधिक बढ़ गई, अर्थात् .४१ प्रतिशत । १९५८-५९ में और बढ़ी, .४५ प्रतिशत और १९५९-६० में वह प्रगति .६७ प्रतिशत तक पहुंच गई । यह हमारी गवर्नमेंट के स्टोरेज में जो सामान रखा गया था उसका आंकड़ा है । तो यह जो हम दुहाई देते हैं कि प्रतिदिन हम वैज्ञानिक ढंग से ऐसी उन्नति करते जा रहे हैं, अपना लक्ष्य बढ़ाते जा रहे हैं, उसकी झलक हम इन सरकारी आंकड़ों के द्वारा देख सकते हैं । जब मैंने इन आंकड़ों को देखा तो मुझे कुछ झंका हुई; क्योंकि जहां १९५६-५७ में .०२७ प्रतिशत दिया था वहां १९५९-६० में .६७ प्रतिशत हो गया और मैंने सोचा गल्ती से प्रिन्ट हो गया होगा, दशमलव प्रणाली से इधर का शून्य उधर लग गया होगा । दूसरी बार मंत्री जी ने फिर कहा कि नहीं यह दुस्त है और हमारी नुकसानी की प्रगति इसी दिशा में बढ़ती जा रही है । तो मुझे उसके बारे में आगे और कुछ कहना नहीं । मगर यह जो वैज्ञानिक ढंग से स्टोरेज करने की दुहाई अपने यहां हम देते हैं, उसके बारे में हमें देखना चाहिये कि हम किस दिशा में जा रहे हैं ? इस ओर भी ध्यान देने की आवश्यकता है वेयरहाउसिंग की व्यवस्था हम इसलिये नहीं करने जा रहे हैं कि हमारे माल इकट्ठा करने में बर्बादी और नुकसान हो । वैज्ञानिक ढंग की दुहाई देने के बाद भी इतनी नुकसानी होती है तो यह कभी भी प्रिय नहीं कहा जा सकता, अच्छा नहीं कहा जा सकता और इस दृष्टि से अगर यह दलील दी जाये कि हम साइंटिफिक स्टोरेज और अग्रिकल्चरल प्रोड्यूस की रक्षा करना चाहते हैं, तो यह कुछ ठीक लगता नहीं ।

हमारे यहां पुराने जमाने में लोग खाइयों 3 P.M. में अनाज जमा करते थे और बारह बारह साल के बाद निकालते थे । जब अनाज की

कमी हो जाती थी तो वे उन खाइयों से अनाज निकालते थे और अपने उपयोग में लाते थे। इसलिये मेरी प्रार्थना यह है कि इस समय हमारी जैसी स्थिति है उसको देख कर इन खाइयों की उपयोगिता की जांच कर लाभ उठाया जा सकता है और इसकी जांच की जा सकती है कि आया इस तरह की खाइया लाभदायक होगी या नहीं? जहां तक साइन्स द्वारा या साइंटिफिक तरीके से हम इस काम को करना चाहते हैं और जितनी हमने इसके द्वारा प्रगति की है उससे तो उल्टे ही नतीजे मालूम हुये हैं। कहीं कहीं गलती मालूम पड़ती है। इस सम्बन्ध में जो आकड़े और दलीले दी गई हैं उसके सम्बन्ध में मैं माननीय मंत्री जी से यह प्रार्थना करूंगा कि जब आप इस कार्य को करना चाहते हैं तो उसे ठीक ढंग से किया जाना चाहिये और इसमें जो नुकसान बढ़ता जा रहा है उसको रोका जाना चाहिये तथा अच्छी व्यवस्था की जानी चाहिये।

हमारी सरकार ने बतलाया कि हमारे पास ६ लाख टन सामान रखने की क्षमता है। इसमें से ३२ हजार टन तो सेन्ट्रल कार्पोरेशन के गोदामों में रखने की क्षमता है और ३६ हजार टन स्टेट गवर्नमेंट के गोदामों में रखने की क्षमता है। इस तरह से कुल मिला कर ६८ हजार टन सामान गोदामों में रखने की क्षमता सरकार की है। बाकी जो ५ लाख ३२ हजार टन माल बच जाता है वह किराये के गोदामों को लेकर रखा जाता है। इस सम्बन्ध में मैं यह कहना चाहता हूँ कि सरकार जितना भी माल रखना चाहती है, रख; लेकिन जितनी उसकी क्षमता है उसी के हिसाब से माल रखे। उसके पास इस समय ६८ हजार टन माल रखने के लिये गोदामों की व्यवस्था है, इसलिये उसे उतना ही माल रखना चाहिये। बाकी जो ५ लाख ३२ हजार टन माल किराये के मकानों को ले कर रख रही है, उससे तो व्यापारियों को ही लाभ मिलेगा। जब तक आप इस चीज

का इलाज नहीं करते तब तक किराये के मकानों को लेकर माल रखना ठीक नहीं लगता है। इसलिये सरकार से यह प्रार्थना है कि इस दिशा में उसकी जितनी कैपिसिटी है उसी के हिसाब से माल रखे। वेयरहाउसिंग की स्कीम किसानों को लाभ पहुंचाने के लिये बनाई गई थी और अगर उन्हें लाभ नहीं मिलता है तो फिर स्कीम से क्या फायदा? इस चीज को दृष्टि में रखकर उसे काम करना चाहिये।

तीसरी पंचवर्षीय योजना में ५५ वेयरहाउसेज बनाने की स्कीम है। अभी इधर हमारे पास माल रखने की कमी है और दूसरे स्थानों को किराया पर देकर हम माल रख रहे हैं और इसके साथ ही साथ सरकार अपने अधिकार भी बढ़ाना चाहती है। वह नोटिफाइड कमोडिटीज को अपने अधिकार में लेना चाहती है। हम सरकार को इस बात के लिये नहीं रोकते कि वह अपने अधिकार में किन किन चीजों को ले अथवा न ले। हम तो केवल यह कहना चाहते हैं कि उसके पास जितने माल रखने की कैपिसिटी है उतना ही माल रखना चाहिये तथा कमिशियल दृष्टि से नहीं बल्कि काश्तकारों के लाभ की दृष्टि से माल रखा जाना चाहिये। इन गोदामों में उपभोक्ताओं द्वारा काम में लाई जाने वाली सामग्री ही रखी जानी चाहिये। मेरे कहने का मतलब यह है कि जितनी क्षमता आपकी माल रखने की है उसी के हिसाब से आपको काश्तकारों के माल को रखना चाहिये। आप यह चाहते हैं कि सरकार सब चीजों के गोदाम बनाये तो यह उचित मालूम नहीं देता है। जितना आप काम अच्छी तरह से कर सकते हैं और जिसके द्वारा जनता को फायदा पहुंच सकता है, उतना ही सरकार को करना चाहिये।

अभी माननीय मंत्री जी ने बड़े शान से बतलाया कि कार्पोरेशन की ग्रास इनकम पहले तीन लाख थी, फिर ७ लाख हो गई और इसके बाद १४ लाख हो गई है। जब उनसे

[श्री विमलकुमार मन्नालालजी चौरडिया]

पूछा गया कि इसमें कितना खर्च हुआ तो उन्होंने कहा कि इसके आकड़े हमारे पास नहीं हैं। मैं उनसे प्रार्थना करूंगा कि चित्र का एक पक्ष बतला कर ही अपना काम खतम न समझे। ऐसी स्थिति में शासनकर्ता का यह कर्तव्य हो जाता है कि वह जनता को बतलाये कि आमदनी कितनी हुई और खर्च कितना हुआ। सारी की सारी बातें उन्हें स्पेसिफिकली सरकार को जनता के सामने बतलानी चाहिये। जब मंत्री जी को प्रेस किया गया तो उन्होंने कहा कि इसमें दो लाख, प्रतिवर्ष औसतन नुकसान होता है। इस सम्बन्ध में मैं माननीय मंत्री जी से प्रार्थना करूंगा कि यह काम काश्तकारों के लाभ के लिये बनाया गया था और फायदा दूसरे लोग उठा रहे हैं और इसमें जो नुकसान हो रहा है वह गरीब किसानों से वसूल किया जा रहा है, यह बात ठीक मालूम नहीं देती है।

माननीय मंत्री जी ने बतलाया कि इन गोदामों में १२ प्रतिशत सामान तो उत्पादन करने वालों का होता है। २ प्रतिशत सहकार समितियों का, २० प्रतिशत सरकार का और ६६ प्रतिशत व्यापारियों का सामान स्टोर किया गया है। इस तरह से हम ६६ प्रतिशत सामान, जो व्यापारी इन गोदामों में रखते हैं, उसके लिये २ लाख रुपया प्रतिवर्ष नुकसान उठाते हैं। क्या हमारी यह नीति है कि काश्तकारों का नाम लेकर व्यापारियों को लाभ पहुँचाये तथा व्यापारियों के हित में काम करे, या काश्तकारों के हित में काम करे? यह तो वैसी ही बात हुई जैसे कि लेबिल किस चीज का ऊपर से लगा हुआ है और अन्दर माल कोई दूसरा ही है। अगर हमारी सरकार की यही नीति है तो वह उचित नहीं कही जा सकती है। अगर सरकार की यह नीति है कि ६६ प्रतिशत माल व्यापारी इन गोदामों में रखे और उन्हीं के लिये हम यह व्यवस्था कर रहे हैं तो यह उचित मालूम नहीं देता है। माननीय मंत्री जी ने आगे चलकर बतलाया

कि आन्ध्र प्रदेश में ४५ से ४६ प्रतिशत के करीब उत्पादन करने वाले अपना माल इन गोदामों में जमा करते हैं। वैसे ही महाराष्ट्र में ५० से लेकर ५२ प्रतिशत के करीब उत्पादन करने वाले लोग अपना माल रखते हैं, यह बड़ी प्रसन्नता की बात है। हम तो चाहते हैं कि लोग शत प्रतिशत माल अपना यहाँ पर रखे। इन प्रान्तों के आकड़े तो माननीय मंत्री जी ने बतलाये मगर अन्य प्रान्तों के आकड़े उन्होंने नहीं दिये और ऐसा मालूम पड़ता है कि अन्य स्थानों पर कहीं कहीं ८० प्रतिशत माल व्यापारी ही अपना इन गोदामों में रखते हैं। हमें इस तरह की स्थिति को इनकरेज नहीं करना चाहिये बल्कि डिसकरेज करना चाहिये। यह बात उचित नहीं मालूम देती कि हम व्यापारियों के लाभ के हित में नुकसान उठाये और काश्तकारों को इससे कोई लाभ न पहुँचे। यह बात उचित प्रतीत नहीं होती है और मैं प्रार्थना करूंगा कि माननीय मंत्री जी भविष्य में इस ओर अवश्य ध्यान देंगे ताकि काश्तकार ज्यादा से ज्यादा अपना माल इन गोदामों में रखें।

माननीय मंत्री जी ने आगे कहा कि माल उत्पादन करने वाले किसान अपना सामान रखने के लिये उत्साहित नहीं होते हैं, इनकरेज नहीं होते हैं। हमारे किसान जो माल उत्पादन करते हैं और इन गोदामों में जमा नहीं करते हैं उसकी जिम्मेदारी मैं सरकार के ऊपर डालता हूँ। जैसा मैं ने इन्दौर के कारपोरेशन में अनुभव किया कि वहाँ पर जब किस न अपना सामान जमा कराने के लिये जाता है तो उसे दो तीन किस्म के फार्म भरने पड़ते हैं और इससे उसे बहुत परेशानी उठानी पड़ती है। एक जगह रसीद लेना होता है और दूसरी जगह से रुपया लेना होता है। कभी उसे रुपया लेने में दो दो दिन लग जाते हैं। रुपया लेने उसे बैंक में जाना पड़ता है और अगर उस दिन या दूसरे दिन छट्टी हुई तो उसे दो तीन रोज वहाँ ठहरना पड़ता है। इन सब दिक्कतों से बचने के लिये वह अपना माल व्यापारी



के पास ले जाता है जहां उसे रुपया भी मिल जाता है और उसका माल भी बिक जाता है। अगर वह वेयरहाउसिंग के चक्कर में पड़ता है तो खुद घनचक्कर बन जाता है। इसलिये किसान अपना माल व्यापारी के पास ही ले जाना उचित समझता है, चाहे उसे कम दाम ही क्यों न मिलें। वह सोचता है कि दो तीन दिन की दिक्कत से बचने के लिये व्यापारी के पास माल ले जाना उचित होगा ताकि जितना कष्ट वेयरहाउसिंग में ले जाने से होता है वह तो नहीं होगा। इसलिये जब तक हम किसानों के लिये ठीक से माल रखने और रसीद तथा पैसे देने की अच्छी व्यवस्था नहीं करते हैं तब तक वे इन वेयरहाउसिंग से बहुत कम लाभ उठावेंगे। जब तक हमारे सरकारी कर्मचारी सेवा भावना से काम नहीं करते हैं तथा सरकार इस बात का प्रबन्ध नहीं करती है कि जो भी कर्मचारी किसानों को रसीद तथा पैसे देने में डिले करेगा उसके खिलाफ कार्यवाही की जायेगी, तब तक किसान इससे ज्यादा फायदा नहीं उठा सकेंगे। सरकार को यह आदेश दे देना चाहिये कि अगर कोई भी कर्मचारी एक घन्टे से ज्यादा किसान को रोकेंगा तो उसके खिलाफ कार्यवाही की जायेगी और उसको नौकरी से निकाल दिया जायेगा। जब तक हम इस तरह का कदम नहीं उठावेंगे तब तक हमारा काम अच्छी तरह से नहीं चल सकता है और न किसान ही ज्यादा इसका फायदा उठा सकते हैं।

जहां तक फार्म भरने की समस्या है, किसान फार्म भरना नहीं जानता है; क्योंकि वह इतना पढ़ा लिखा नहीं होता है। हमारे आंकड़े बतलाते हैं कि देश में किसान पढ़े लिखे नहीं हैं, इसलिये वहां पर फार्म भरने में उन्हें कष्ट होता है। इसके साथ ही साथ वेयरहाउसिंग के जो कर्मचारी होते हैं उन्हें अपनी किताब में आंकड़े भरने होते हैं कि हमने वेयरहाउसिंग में इतना माल जमा कराया और उससे इतना किराया लिया। व्यापारी लोग खूब अनाज लेकर आ जाते हैं जिससे

उनका गोदाम काफी भर जाता है और इससे उन्हें अलग अलग फार्म भरने की तकलीफ भी नहीं होती। जब किसान अपना सामान लेकर आते हैं तो उन्हें हर एक के लिये अलग अलग से लिखा-पढ़ी करनी पड़ती है और इसलिये वह कृषकों को डिसकरेज करते हैं। व्यापारी अपना सारा अनाज लेकर आ जाता है और कर्मचारियों का काम भी जल्दी से हो जाता है। उन्हें तो सरकार को दिखाना होता है कि हमने इतना सामान रखा और इतना किराया वसूल किया, इसलिये वे व्यापारियों का सामान रखना ज्यादा पसन्द करते हैं। इसलिये मेरी सरकार से यह प्रार्थना है कि सबसे पहले कर्मचारियों के मन में सेवा की भावना होनी चाहिये। दूसरा "रैंड टेपिज्म" की वजह से जो दूरी होती है वह दूर की जानी चाहिये। तीसरी बात यह है कि जहां पर वेयर हाउसिंग की व्यवस्था हो वहीं पर बैंक तथा रुपये मिलने की भी व्यवस्था होनी चाहिये ताकि किसान को इधर उधर नहीं जाना पड़े और रुपया भी जल्दी उधार मिल सके। इस समय उसे दूसरी जगह रुपया लेने के लिये जाना पड़ता है जिसे हमें रोकना पड़ेगा। जब तक यह व्यवस्था नहीं होती तब तक वे इनकरेज्ड नहीं होंगे इस काम के लिये। इस लिये यह सुझाव मैं ने आपकी सेवा में दिया।

अब एक और लक्ष्य है हमारी सरकार का इस व्यवस्था से कि कीमतें ठीक मिल सकें हमारे काश्तकारों को और नियंत्रण भी हो। वह ठीक मिलने के बजाय क्या स्थिति होती है कि जब बाजार में अनाज आता है, हमारी वेयरहाउसिंग की ठीक व्यवस्था न होने की वजह से काश्तकार को माल बाजार में भेजना पड़ता है और बाजार में वह माल बिक जाता है तो व्यापारी उसी माल के आधार पर वेयरहाउसिंग में जा कर के और रसीद ले करके रुपया उधार ले लेते हैं। इस तरह उनकी परचेजिंग पावर बढ़ जाती है और उनकी परचेजिंग पावर बढ़ने की वजह से किसान का माल जब बाजार में बिक जाता है उससे

[श्री विमलकुमार मन्नालालजी चौरडिया]  
बाध बाजार में उस माल का भाव एकदम बढ़ जाता है और उसके परिणामस्वरूप हमारे काश्तकारों को जो लाभ मिलना चाहिये उसके बजाय उनको अलाभ होता है। इस प्रकार यह जो लक्ष्य है इसकी पूर्ति हम नहीं कर पा रहे हैं।

इसी तरह से इसमें एक लक्ष्य यह बताया गया है, प्राइस कंट्रोल और प्राइस सपोर्ट। जहाँ तक कंट्रोल का सवाल है हमारी सरकार इसके लिये तो तैयार रहती है कि कीमतें बढ़ने न पाये। आजकल जहाँ भी देखिये काश्तकार के अलावा यह जो दूसरा तन्का है मुख्यतः इंडस्ट्रियल क्षेत्र का और शहर के लोगों का, वह इस बात पर जोर देता है कि महंगाई बहुत बढ़ गई है, अनाज के भाव बहुत बढ़ गये हैं, इनको कम किया जाये। इसलिये मैं माननीय मंत्री जी से यह निवेदन करूंगा कि कृषक के अनाज का भाव बढ़ने पर आप लोग नियंत्रण करने आ जाते हैं, मगर जब भाव कम होते हैं तो उस वक़्त बहुत मुस्ती करते हैं। मैं उनसे जानना चाहता हूँ कि क्या आपके विभाग ने इस बात की जांच की कि साधारण जमीन में एक काश्तकार को उत्पादन करने में क्या खर्च होता है और उसको कीमत क्या मिलती है और उसकी बचत क्या होती है? उस समय जबकि सीलिंग नहीं हुई थी तो बड़े बड़े काश्तकार होने की वजह से उनके लाभ की कोई सीमा नहीं थी और उस पर इतना ध्यान नहीं दिया गया था। मगर हमने अब सीलिंग करके सब काश्तकारों के लिये एक सीमा बाध दी है और उनकी आमदनी अब सीमित है। ऐसी स्थिति में हमारा यह कर्तव्य होता है कि उनकी आमदनी हम वैसी कराये जिससे कि उनके लड़के पढ़ सकें कालेज में जायें तो भर्ती भी हो सकें, अगर मोटर कार न रख सकें तो कम से कम साइकिल ज़रूर रख सकें, अगर रेडियो न रख सकें तो अखबार भंगवा सकें और उनको पहनने

के लिये ठीक कपड़ा मिल जाये। मगर यह सब उनको मिलता नहीं। हम सब दुहाई देते हैं यहाँ भी और बाहर भी कि कृषकों का राज्य है और हम कृषकों के हित में सब काम कर रहे हैं। मगर हम उन को जो खाद्यान्नों की कीमत दे रहे हैं उससे उनको खाद्यान्न पैदा करने के लिये उत्साह नहीं मिलता है। आज उनको डेसेटिव मिलता है, कामशियल प्रोडक्ट्स पैदा करने में। वेयरहाउसिंग में तो व्यापारियों को लाभ होता है। इसीलिये किसान उस तरफ नहीं आते हैं, क्योंकि हम उनको ठीक दाम नहीं दिला पा रहे हैं। मैं प्रार्थना करूंगा कि माननीय मंत्री जी स्पष्ट करे अपने भाषण में कि उनके विभाग ने क्या इस तरह की जांच की है कि एक एकड़ में उत्पादन पर कितना खर्च होता है, किसान को कितना उसमें रिटर्न मिलता है और उसका मासिक खर्च कितना है और यह सारे का सारा एस्टीमेट क्या कास्ट एकाउंटिंग के आधार पर लगाया गया है? दूसरी इंडस्ट्रीज में आज कास्ट एकाउंटिंग करके एक एक स्टेज का हिसाब करवा लेते हैं। लेकिन जो अपने यहाँ की मुख्य एग्रिकल्चर इंडस्ट्री है उसमें कास्ट एकाउंटिंग के आधार पर, एक आदमी को कितना खर्चा पड़ता है और उसको मिलता कितना है, उस की ठीक जांच कर के जब तक आप ऐसी व्यवस्था नहीं करेंगे जिससे उसको अपने माल के ठीक दाम मिल सकें, तब तक कुछ उचित होता नहीं, तब तक यह केवल नारा मात्र रहेगा और केवल हमारे भाषण दे देने से या विधेयक पास कर देने से कोई काम नहीं चलेगा।

अब जहाँ तक इस बिल का सवाल है, इस बिल की धारा २(डी) में कुछ शब्द आये हैं —

“‘co-operative society’ means a society registered or deemed to be registered”

अब यह "डीमंड टू बी रजिस्टर्ड" का क्या मतलब है ? वह रजिस्टर्ड हो, यह मान लिया गया, मगर इसमें "डीमंड टू बी रजिस्टर्ड" में क्या अनरजिस्टर्ड सोसाइटी भी रजिस्टर्ड सोसाइटी मान ली जायेगी या क्या स्थिति होगी, जरा स्पष्टीकरण में माननीय मंत्री जी से चाहूंगा ।

दूसरी दफा ४ में हमारे मंत्री जी ने यह पर यह लिखा है 'टु हंड्रेड थाउजंड शेयर्स', यह भाषा मुझे ठीक लगती नहीं । इसको दो लाख शेयर्स के हिसाब से लिखते । लाखों की गिनती अंग्रेजी में नहीं होती, ऐसी बात नहीं है । जब हम अंग्रेजी के कई शब्द हिन्दी में रख रहे हैं । उसी तरह यह लाख जो हिन्दी का शब्द है, इसको हम अंग्रेजी में रख सकते हैं । यह शब्द अंग्रेजी में भी सब की समझ में आता है । हमारे मंत्री जी ने अपने भाषण में लाख शब्द का कई बार प्रयोग किया और भी कई लोग इसका उपयोग करते हैं । लेकिन यह 'टु हंड्रेड थाउजंड शेयर्स' उचित बात नहीं है और इसका अगर इसमें उपयोग न होता तो ठीक होता ।

वैसे ही धारा ४(२)(डी) में यह है :—

"Insurance companies, investment trusts and other financial institutions."

यह "अदर फाइनेंशियल इन्स्टीट्यूशंस" से क्या मतलब है ? क्या कोई व्यापारी संस्थान या कौन कौन इसमें शामिल होगा, जरा इसका स्पष्टीकरण करे, तो ज्यादा अच्छा होगा ।

आगे इसमें दिया है धारा ५ में :—

"The shares of the Central Warehousing Corporation shall be guaranteed by the Central Government as to the repayment of the principal and the payment of the annual dividend at such minimum rate as may be fixed by the Central Government, by notification published in

the official Gazette, at the time of the issue of the shares."

मेरी यह प्रार्थना है कि यह सारा भार ट्रेजरी पर पड़ने वाला है, अगर उसमें लगातार नुकसान होता रहा । ऐसी स्थिति में जो जनता की सरकार या जनता द्वारा चुनी हुई सरकार है, उससे मेरी यह प्रार्थना है कि आप जो भी उनको डिवाइड देना चाहते हैं उसका परसेंटेज इसी विधेयक में स्पष्ट कर दें । आप लगातार पांच साल में यह व्यवसाय करते जा रहे हैं और आप इस व्यवसाय में न लाभ की चिंता करते हैं और न हानि रोकने की चिंता करते हैं । यही कारण है कि पांच वर्ष से लगातार नुकसान होता जा रहा है और एक्वेज लास आपके कथनानुसार दो लाख था । ऐसी स्थिति में यह गारंटी का भार आप हमारे सिर पर डालना चाहते हैं, यह ठीक लगता नहीं । आशा है, आप स्पष्ट करेंगे कि आखिर हम क्या करना चाहते हैं ।

अब यह डाइरेक्टर्स के अपॉइंटमेंट के बारे में, जैसा मैंने कहा कि कुल ११ डाइरेक्टर्स इस में हैं और उन में से छह इस प्रकार रखे जायेंगे —

"Six directors to be nominated by the Central Government."

अब यह अच्छे लोग ही इसमें रखेंगे इसमें तो शक करना अर्थ नहीं रखता, मगर कहीं कहीं ऐसा लगता है कि कई अच्छाईयों के साथ मुख्य अच्छाई जो शासन द्वारा देखी जाती है वह यह देखी जाती है कि यह काग्रेस का आदमी है या नहीं । अगर सारी अच्छाईयों में मुख्य अच्छाई यह होगी कि यह काग्रेस का आदमी है या नहीं, तब तो जिन अच्छाईयों को हम प्राप्त करना चाहते हैं वे सारी अच्छाईयां गड़बड़ में पड़ जायेंगी । आप अगर चाहें तो एक निश्चित प्रतिशत तय कर लीजिये कि यह जो बोर्ड आफ डाइरेक्टर्स हम कायम करने वाले हैं इसमें केवल १० प्रतिशत विचार इस

[श्री विमलकुमार मन्नालालजी चौरडिया]

का रखा जावेगा कि वे कांग्रेस के हैं अथवा नहीं और बाकी जो ६० प्रतिशत बचें उनके लिए यह देखेंगे कि उनमें कितनी अन्य योग्यताएं हैं, कितनी काम करने की क्षमता है और क्या क्वालिफिकेशन है। अगर इस तरह से किया जाये, तो मैं मना नहीं करूंगा, लेकिन कही कही तो ऐसा होता है कि ६० परसेंट में कांग्रेस की योग्यता देखी जाती है और १० परसेंट में बाकी योग्यताएं देखी जाती हैं। हमारी स्टेट में तो ऐसा देखा गया है कि शत-प्रतिशत कही कही कांग्रेस की योग्यता देखी जाती है। अगर आपको ऐसा नहीं करना है तो जो इसमें आपने नामिनेशन की बात रखी है, वह ठीक नहीं लगती। यदि हम जनतंत्र के सिद्धांतों के आधार पर काम करना चाहते हैं तो जो भी हम जनता के लाभ के लिए काम करें उसमें जनता को अधिक से अधिक भाग लेने का अवसर दिया जाये। इसमें तो यह लिखा है:—

“(c) one director to be nominated by the State Bank;

(d) one director to be elected by other scheduled banks.”

इस प्रकार इलेक्शन बहुत कम रहेगा, नामिनेशन अधिक रहेगा। ऐसी स्थिति में केन्द्रीय सरकार अगर इसमें नामिनेशन के बजाय इलेक्शन को बढ़ावा दे तो जनता के द्वारा जो भी योग्य होगा वह चुन करके आयेगा। वेयर हाउसिंग की व्यवस्था को चलाने के लिए यह नामिनेशन अधिक क्यों रखा गया, यह मेरी समझ में नहीं आया। अभी तक हमने नामिनेशन का रिजल्ट देख लिया कि लगातार हानि हो रही है और व्यापारियों को लाभ होता है, काश्त-कारों को लाभ होता नहीं। इसी तरह से आगे लिखा है:—

“Provided that the three directors to be elected under clauses (d), (e) and (f) may, for the first constitu-

tion of the board of directors, be nominated by the Central Government ...”

जो भी एलेक्टेड होने वाले हैं उनको भी नामिनेट करना चाहते हैं। अभी आपकी व्यवस्था चल रही है, क्यों नहीं आप ठीक तरह से उनके एलेक्शन की व्यवस्था करके उनको एलेक्टेड रखें? रूल्स बगैरह की आपकी पुरानी व्यवस्था चल रही है तो एलेक्शन करवा कर कम से कम उनको तो एलेक्टेड रखें। उन तीन डाइरेक्टरों को भी आप नामिनेट करना चाहते हैं, यह ठीक व्यवस्था नहीं है।

ठीक इसी तरह से यहां पर “Disqualification for office of director of the Central Warehousing Corporation.”

के बारे में धारा ८ की उपधारा ३ में यह बताया है:—

“if he is or has been convicted of any offence involving moral turpitude and sentenced in respect thereof, to imprisonment for not less than six months, unless a period of five years has elapsed from the date of expiry of the sentence; or”

अब यह है कि जो मारल टरपीट्यूड के आफेंस में ६ महीने से कम की सजा पाये हो और इसे पांच साल हो गये हो तो उसे नामिनेट कर देंगे। पांच साल के बाद छह महीने से कम की सजा हो तो फिर उसके लिये व्यवस्था है। क्या हमारे यहां काम करने वालों की कमी है या किसी ऐसे आदमी को निगाह में रखा है जिसे कि मारल टरपीट्यूड के आफेंस में ३ महीने की सजा हो गई थी और उसे हुए पांच साल हो गये हैं और उसे डाइरेक्टर बनाना चाहते हैं? जिनके खिलाफ आफेंस साबित हो चुका है, जिसे सजा हो चुकी है, ऐसे आदमी के लिये क्यों व्यवस्था करें? स्पष्ट रूप से रखना चाहिये कि जिस आदमी का मारल टरपीट्यूड के अन्दर कनविकशन हो गया है उसे डाइरेक्टर नहीं रखने वाले हैं। डाइरेक्टर सरीखी पोस्ट पर ऐसा आदमी रखना चाहते हैं जिसको सजा हो

गई है तो क्या लक्ष्य है? ऐसे प्राविजन को रखने से कुछ ऐसा लगता है जैसा कि मैंने शुरू में कहा कि हमारी सरकार समझती है कि ६० परसेंट कांग्रेसी हो और १० परसेंट दूसरी योग्यता हो तो वह चलेगा। तो यहां भी कुछ ऐसा ही लगता है। हमें चाहिये था कि स्पष्ट कहते कि मारल टरपीट्यूड के अन्तर्गत जिस किसी को भी सजा हुई हो उसको रखने की आवश्यकता नहीं है।

इसी तरह से हमारे यहां पर वह जो मैनेजिंग डाइरेक्टर नियुक्त होगा उसे भी हमारी सरकार ही नियुक्त करेगी। सलाह जरूर लेगी मगर नामिनेशन हमारी सरकार ही करेगी।

मीटिंग्स आफ दि कार्पोरेशन के अन्तर्गत स्पेशल मीटिंग बुलाने के लिये जो बन्धन रखा है वह यह है कि २१ रोज के अन्दर बुलायेंगे, नहीं तो तीन महीने में बुलाना ही पड़ेगा। स्पेशल मीटिंग बुलाना है तो कोई खास कारण होने के बाद ही जिम्मेदार आदमी उसको बुलाने वाले हैं, तो ऐसी स्थिति में २१ दिन भी अधिक होता है और फिर यह कि तीन महीने के अन्दर अन्दर जरूर बुलाई जाये तो बहुत ज्यादा होता है, दोनों सीमाओं का कुछ कम किया जाना आवश्यक था।

इसी तरह से इसमें और भी कई बातें हैं, सब पर चर्चा करूंगा तो काफी समय लगेगा। इस बिल के आखिरी पेज पर मैं फिर आ जाता हूं जो कि पहले के बिल में भी था—शेड्यूल, जो धारा ३६ के अन्तर्गत है—और उसके अन्तर्गत “डिक्लेयरेशन आफ फिडेलिटी एंड सीक्रेसी है”। इसके अखीर में लिखा है “साइंड बिफोर मी”। कोई भी सर्विस में आयेगा तो वह यह डिक्लेयरेशन देगा। तो यह “साइंड बिफोर मी” क्या है? एक्ट में कहीं इसका भी खुलासा नहीं है और यहां भी कहीं इसका खुलासा नहीं है कि बिफोर हम, बिफोर ए संतरी आर बिफोर ए मंत्री”। यह आप स्पष्ट नहीं करते कि इस रैंक के आदमी के सामने सिगनेचर होगा।

यह जो डिक्लेयरेशन आफ फिडेलिटी एंड सीक्रेसी है वह कम से कम अमुक स्तर के आदमी के सामने साइंड होगा। यह जब तक आप स्पष्ट नहीं करते यह बिल्कुल वेग है और कानून जो वेग बनाना ठीक नहीं है। वैसे तो आपका स्पष्ट बहुमत है और बहुमत के आधार पर चाहे जितनी वेगनेस चल सकती है, उसके लिये कोई प्रतिबन्ध नहीं है, लेकिन आप स्पष्ट कीजिये कि साइंड बिफोर हम।

SHRI K. SANTHANAM (Madras): At the first meeting, just as we do here.

श्री विमलकुमार मन्नालालजी चौरड़िया : धारा ३६ के अन्तर्गत जो फिडेलिटी का सर्टीफिकेट साइन करना पड़ेगा वह किस के सामने करना होगा ?

SHRI K. SANTHANAM: At the first meeting, whoever is presiding.

श्री विमलकुमार मन्नालालजी चौरड़िया : प्रेसाइडिंग ऑफिसर के सामने करना है, ऐसा तो कुछ स्पष्ट नहीं है।

There is no clarification in that.

SHRI DEOKINANDAN NARAYAN (Maharashtra): That may come under a regulation.

श्री विमलकुमार मन्नालालजी चौरड़िया : रेगुलेशन का भी नहीं लिखा है। पढ़िये, धारा ३६ को, इसमें यह है :—

“Every director, auditor, officer or other employee of a Warehousing Corporation shall, before entering upon his dues, make a declaration of fidelity and secrecy in the form set out in the Schedule.”

किसके सामने, कहां पर, क्यों, कुछ व्यवस्था नहीं है। यह बिल्कुल स्पष्ट होना चाहिये। इसमें कहीं भी ऐसा नहीं लिखा है कि फर्स्ट मीटिंग में या फर्स्ट मीटिंग के समय पर

[श्री विमलकुमार मन्नालालजी चौरड़िया]

बिफोर एंटरिंग अपान हिज इयूटीज, उसको फिडेलिटी सर्टीफिकेट साइन करना पड़ेगा। फिडेलिटी का सर्टीफिकेट किसके सामने साइन करना पड़ेगा? यह अधिकार लोअर डिवीजन क्लर्क को दिया है, या अपर-डिवीजन क्लर्क को दिया है, या डाइरेक्टर को दिया है, वैसा कुछ स्पष्टीकरण हो तो ठीक है, मगर बेना नहीं है।

इन शब्दों के साथ मैं प्रार्थना करता हूँ कि इस कानून के पास हो जाने के बाद इसकी ग्राह में अभी तक जो व्यापारी लोग लाभ लेते रहे हैं उसको कम कर के सचमुच काश्तकारी को लाभ देने का कष्ट न रहे। यही प्रार्थना है।

**SHRI K. SANTHANAM** Madam Deputy Chairman, I was not convinced by the apologia delivered by the Deputy Minister to justify the bringing forward of this Bill. He did not make out that under the old Act the warehousing facilities were not progressively improving and that the separation of the old Act into two Acts was either an economic or a national necessity. The only justification he pleaded was that the Ministry was bifurcated and therefore legislation also had to be bifurcated. If these State warehousing facilities and the co-operative warehousing facilities were all under departmental management, then I can understand. But these are all autonomous institutions. Why should there not be an autonomous institution which caters to both the Ministries, I cannot understand. Therefore I think it is a sad reflection on our Government that two Ministries could not co-operate on an objective which is common to both. If it is contended that co-operative warehousing is entirely a different thing for a different purpose, and Central and State warehousing is for a different purpose, then I can understand. But that should not be

The great danger of this Bill is that the divorce between the co-operative

movement and the Central and State Warehousing Corporations may become greater and greater. It looks as if our mixed economy is becoming bifurcated, so far as these Agriculture and Co-operation Ministries are concerned, on the one side, the State capitalists and the private capitalists joining hands and making use of the Central Warehousing Corporation, that is, the big merchants or the merchant companies will be making use of the Central warehousing facilities, while on the other side the smaller merchants and the State Government warehousing facilities will go together, and the small godowns distributed all over the villages will be in charge of the co-operative movement. I wonder if this divorce will not mean a stifling of the co-operative movement. There is some indication of this. Clause 11, for instance, says:

"run warehouses for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities offered by individuals, co-operative societies and other institutions;"

Here co-operative societies have been put in. But in clause 24, which makes a similar provision relating to State Warehousing Corporations it is said.

"run warehouses in the State for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities;"

Here the co-operative societies are conspicuous by their absence. I would like the Deputy Minister to say why it was necessary to put co-operative societies in Central warehousing and why they were taken out in the case of State warehousing. I do not think there will be many opportunities for the co-operative societies to utilise the big godowns established by the Central Warehousing Corporation. It is only when the

co-operative societies develop into wholesale societies and State wholesale societies are established, they are likely to use the Central Warehousing Corporation's godowns, but till then they will have greater opportunities to utilise the State warehousing godowns, and therefore there was a greater necessity to specifically provide for use by co-operative societies of the State warehousing facilities rather than the Central warehousing facilities. But it has been dropped. Presumably the intention is that within the State there will be a complete divorce between State warehousing facilities and co-operative warehousing facilities, and the people and the co-operative societies there will use only their own godowns and leave the State godowns free for the merchants. In this connection I am sorry that my friend, Mr. Chordia, objected to the warehousing itself. In fact, these State warehouses and Central warehouses are not intended for the primary producer. No primary producer could, except rarely, produce so much as to make use of these big godowns. It is only the merchants and the co-operative societies, who buy large-scale, which can make use of these godowns. It is our national ideal that slowly the co-operative movement should take over from the merchant all this business of buying and marketing agricultural produce. Therefore, we should do nothing which will militate against this process. In fact, our socialism, as applied to agriculture, means a development of co-operative production, co-operative marketing, co-operative warehousing. But by this divorce between State warehousing and co-operative warehousing, I am afraid that movement is likely to be checked.

Then, Madam, there are many small points so far as the drafting is concerned. I do not see why the accounts and the report should not be passed by the body of shareholders. A general meeting of the shareholders has been provided but it is stated that this general body can only dis-

cuss. They cannot pass any resolutions. I wonder whether they can even make suggestions. In clause 13(2) it is stated:—

"The shareholders present at the annual general meeting shall be entitled to discuss the annual accounts, the report of the board of directors on the working of the Corporation during the year under report, as well as the auditors' report on the annual balance-sheet and accounts."

I cannot understand this especially as the shareholders are highly selective shareholders. Only representatives of scheduled banks and other financial institutions are there. Why these shareholders should not be called upon to approve of it or make modifications in the budget or make comments, I cannot understand. Now, any shareholder bringing a resolution, making a comment or criticism will be out of court. Only his speeches may be recorded. I cannot understand the rationale of this.

Then, what exactly is the boundary or rather the dividing line between the State warehouses and the Central warehouses? Is it a matter of size or of cost? Is there any regulation by which the minimum capacity of a Central warehouse should be greater than the maximum capacity of a State warehouse? Otherwise there will be a great deal of confusion. There are many Central institutions in which this confusion occurs. For instance, the Khadi Commission runs its own khadi depots in Madras, Bombay and other places. The State Khadi Boards run similar depots or emporia. Similarly, is it going to be almost ad hoc or according to the whims and fancies of some particular people controlling the Central or State warehousing corporations as to the building up of the site, capacity or size of building of warehouses? I think it will be wasteful of national resources to have this. I wish the Central Warehousing Corporation was

[Shri K. Santhanam.]

only a controlling, co-ordinating and financing authority, that all warehouses were owned by the States, of various sizes. Why should there be this distrust of the State Government, I want to know, especially as the financing will be by the Centre and it will be able to impose whatever was needed.

Now, this multiple ownership of warehousing, spreading out all over the country, is going to cause a great deal of confusion, and it is not impossible or even improbable that a kind of rivalry and competition may set in. In order to prevent loss to the Central Government, the Central warehouses may offer cheaper terms than the State warehouses may offer, and the State warehouses, if they want to compete, may also have cheaper terms. There may be competition between the two so that one merchant will put his produce in the State warehouse at some time and in the Central warehouse at another time. I think this double system of warehousing is wrong and I entirely endorse Mr. Reddy's comment that these two warehousing systems should not be entirely divorced from the co-operative godowns which are being built all over the country. I think the whole thing is a vicious system. In fact, I can understand co-operative godowns being limited to a cost of Rs. 10,000 or small sizes. They will cater to the direct producer, and the medium godowns of the State will be for the bigger merchants and for the wholesale co-operative societies which buy from the local co-operative societies. There should be no need whatsoever for Central warehousing as such especially, as has been pointed out. Where the Centre imports large quantities of grain, they have got big departmental silos and godowns. I can understand that. In Bombay and other places, where they get millions of tons, these arrangements will not do. They may have big godowns. In fact, I would suggest that those

godowns may also be transferred to the Central Warehousing Corporation, and the Central Warehousing Corporation should, as far as possible, be prevented from building warehouses in the States except where certain valuable commodities are concentrated, say, tobacco in one place, or even tea or jute, where very large godowns beyond the capacity of the State Warehousing Corporations may become necessary.

And again, I have to utter a word of warning. I have no objection to special warehousing of jute, tea and other commercial commodities. But I hope this will not degenerate into purchasing at enormous prices the warehouses and godowns owned by big jute companies and tea companies. These are very well-established trades and they have got their own godowns. Probably their warehousing facilities are nearly adequate to their needs. And as a result of this plan of Central warehousing, in order to show the progress of the Central Warehousing Corporation, there may be a great temptation to buy up the warehouses of all the jute companies and tea companies. They will make profit out of the Government of India while the facilities for the trade itself will not be increased. I find, specially, that a substantial part of the warehousing facilities is hired. I would like to know if these premises, which have been hired by the Central Government and in many cases by the State Governments, were also used for warehousing by the previous owners. If they had been used previously also as warehouses, there was no necessity for the Central Government or the State Governments acquiring them and calling them their property. Simply because we have provided certain amounts in the Third Plan and we are going to provide further amounts in the Fourth Plan, that does not justify wasteful use of these facilities by simply transferring the ownership or name to the Central Government without



actually increasing the facilities for which warehousing is needed. Therefore, on all these matters, I am deeply distressed at the incompatibility or lack of co-operation between the Agriculture and Co-operation Ministries and I hope that there will be no rivalry between them and similarly there will be no rivalry between the Centre and the States. Some method of co-ordination is needed. I wish that a Central Parliamentary Committee is established in order to see that these rivalries do not happen and if such a Committee for the development of warehousing is set up, it will be able to look into the operations of these three agencies—the Central Government, the State Government and the Co-operation movement—and see that our national resources are not used wastefully or unnecessarily.

श्री अब्दुल गनी (पंजाब): डिप्टी चेयरमैन साहिबा, “विनाश काले विपरीत बुद्धि,” इस मेरी सरकार का क्या होने जा रहा है, मैं कुछ नहीं कह सकता। मेरे सामने यह सुन्दर बिल है और उसकी बिस्मिल्ला ही गलत है। In the very beginning जो बात उन्होंने कही है वह यह है कि यह सुनहरा बिन सारे भारत पर लागू होगा सिवाय जम्मू और काश्मीर के। मैडम, इस वक्त सारे संसार में क्यूबा और काश्मीर दोनों ऐसे पाइन्ट हैं जिन पर न सिर्फ जम्मूरी ताकतें, बल्कि कम्यूनिस्ट हुकूमतें भी, सब की सब निगाह रखे हुए हैं। मैं जानता हूँ और हाउस के ऑनरेबल मेम्बरान और डिप्टी चेयरमैन साहिबा सब जानते हैं कि काश्मीर भारत का एक अंग है। काश्मीर उसी तरह है जिस तरह अंग्रेज के दौर में यहां सैकड़ों रियासतें थीं और हिन्दुस्तान के एक बहुत बड़े मुदबिर आहनी इन्मान, सरदार पटेल ने तमाम रियासतों को भारत का इस तरह अंग बनाया कि यह दिखाई न पड़े कि रियासतें कोई और थीं और अंग्रेज का भारत कोई और था। आज इस वक्त जब कि हम अरबों रुपया इसलिए खर्च कर

रहे हैं कि हमारा यह अंग हमसे जुदा न हो, हम जगह जगह में देखते हैं और कहते हैं कि फलां चीज लागू होगी सारे भारत पर, मगर जम्मू और काश्मीर पर नहीं। क्या इसलिए कि वह अनटचेबल है या इसलिए कि दिमाग में कुछ और है? आज, मैडम, चाहिये तो यह था कि हमारी सरकार की कोई बात ऐसी न आती हमारे सामने कि जिसमें उसके अज्म और इरादे और उसके ईमान में जरा भी शक न पड़े कि इस काश्मीर का क्या होने जा रहा है। अगर हमारा यह अंग जखमी हो गया तो मैं यह महसूस करता हूँ कि इस बिल का बिस्मिल्ला ही गलत हुआ और यह एक खतरे का पैगाम है, हर उस देशभक्त के लिये, जिन्होंने अपनी जिन्दगी कुर्बान की, चाहे वे काश्मीर के बहादुर थे या हिन्दुस्तान के कहीं भी किसी हिस्से के रहने वाले थे, जिन्होंने इस टुकड़े को बचाने के लिये, अपने जाने अजोड़ को बचाने के लिये, जो दुनिया का जन्नत है, स्वर्ग है, बड़ी से बड़ी कुर्बानी की। इस वक्त मेरी राय में यह बिल इस कदर गिरी हुई बात का चर्चा करता है जो किसी सरकार को शोभा नहीं देता, जब कि उसके सामने तमाम दबाव पड़ रहे हैं कि इस अंग के बारे में कोई फैसला किया जाये। फैसला जो होना था, वह हो चुका है। इस अंग ने अपनी राय दी वहाँ के राजा ने, कि हम हिन्दुस्तान में अपने आपको मदगम करते हैं, हिन्दुस्तान के साथ रहेंगे, साथ मरेंगे। तो इसलिये सबसे पहले इस सरकार से, जिसकी अक्ल चक्कर खा रही है, यह अर्ज करना है कि अपने दिमाग को साफ करे और मुल्क के सामने सही तौर पर आय। बार बार अपनी पोजीशन को बदलना, बार बार अपनी राय को बदलना, एक बात कहना, उसको बदलना, उससे बेहतर है कि बाइज्जत रिजाइन करे कि हम इस वक्त देश की नैय्या के खेवैय्या नहीं बन सकते, कोई और आये, इस देश की नैया का खेवैय्या बने और इस देश को बचाये।

[श्री अब्दुल गनी]

आज जब कि चीन ने हम पर हमला किया है, हमारे हजारों सालों की दोस्ती को ठुकराया है, वह हम पर जबर्दस्ती कर रहा है, इस दबाव के नीचे अगर कोई चाहे यह अंग हमारा अलग हो जाये तो, मैडम, मैं कहूंगा कि हिंदुस्तान का बच्चा बच्चा कट जायेगा, अगर दबाव के नीचे आकर फैसला करें कि यह अंग कोई और है और हम कोई और हैं। इसलिये मैं कहता हूं कि यह बिल मैं क्यों आता है? अगर यह सुनहरा बिल है तो क्यों न उसका पूरा पूरा फायदा वहां के लोगों को पहुंचाया जाये? क्या वह भारत का टुकड़ा नहीं है, क्या उनका कोई निजाम अलग है, क्या वे हमसे जुदा हैं? क्या वे हमारी बात मानने को तैयार नहीं हैं? यह हम जो करने जा रहे हैं वहां बेयर-हाउस बनाते वक्त जाते जाते जैसे कोई दरिया खत्म हो जाती है रास्ते में, घग्गर की तरह, इस तरह से क्या हमारा पैसा खत्म ही हो गया है कि वहां हम बेयर हाउसेज नहीं बना सकते हैं, और उसे इस कारपोरेशन का फायदा नहीं पहुंचा सकते हैं? तो पहली तो बेरी गुजारिश यह है।

दूसरी यह है, मैडम, मैंने बड़े गौर से इस बिल को भी देखा और यहां जो आनरेबल मेम्बरान और हमारे जो सरकार के डिप्टी मिनिस्टर साहब बोल रहे थे, उनको भी मैंने सुना। किसान की भलाई के लिये, जिससे किसान का भला हो, यह कारपोरेशन बिल बन रहा है, बने हुये हैं और उनको हम ज्यादा मजबूत देखना चाहते हैं। लेकिन अगर यह पता हो, मैडम, आज हर किसान की जबान पर यह बात है कि दो योजनायें हो चुकी हैं और तीसरी योजना को हम निभाने जा रहे हैं। वह कहता है :

‘तमन्नाओं में उलझाया गया हूं,  
खिलौने देके बहलाया गया हूं’।

मेरे नाम पर, किसान के नाम पर, वह समझता है कि बहुत कुछ किया जा रहा है,

कहा जा रहा है। लेकिन किसान की कितनी मदद हुई—यह सरकार बतलायेगी कि किसान की ग्रामदनी में कितना इजाफा हुआ है। मुझे यह नहीं पता कि सरकार क्या आंकड़े देगी लेकिन यह हकीकत है कि सरकार इस ढंग से चलती है, मैडम, जैसे यह सारे व्यवहार को, सारे काम को, सारी इंडस्ट्रीज को, सारी पैदावार को जिसे वह अपनी जातीय जागीर बनाने जा रही है। यह बात मैं क्यों कहता हूं? मुझ से पहले एक आनरेबल मेम्बर ने भी कहा कि ऐसा दिखाई पड़ता है कि यह नामजदगियां करने से बेहतर यह होता कि यह कहते कि एग्रीकल्चर मिनिस्ट्री के तहत यह बेयरहाउसिंग होगी, तो मैं उसको समझ सकता कि क्यों हक नहीं एग्रीकल्चरल मिनिस्ट्री को कि वह ऐसा करे। लेकिन यह दिखावे के तौर पर जाहिर करना चाहते हैं कि हर एक को हक देते हैं। अगर, मैडम, मुझे इतनी इजाजत दें आप, तो मैं इनसे कहूँ कि इनकी हालत यह है कि आज भी जो आफिशियल पार्टी यहां राज करती है, उनके ऊपर के जो लोग हैं, आल इंडिया कांग्रेस कमेटी वाले, वह सरकुलर भेजते हैं कि ८० परसेंट कांग्रेसियों को सो, डिफेंस में। आज जब मुल्क पर विपदा आई हुई है और तमाम अपोजीशन एक जवान दिलोजान से इनके साथ हैं, उस वक्त भी इनके दिमाग में आरगेनाइजेशन का ध्यान है। मैं नहीं कहता कि आरगेनाइजेशन का ध्यान नहीं होना चाहिये, लेकिन वक्त वक्त पर वक्त वक्त की बात होती है। हर वक्त ऐसी बात दिमाग में नहीं रखनी चाहिये। इसलिये यह नामजदगियों का जो किस्सा है इसके साफ मायने यह हैं कि दिखाने के लिये तो यह है कि हम यह चाहते हैं कि लोगों की, ग्राम की राय आये, मुल्क की आवाज आये, और दूसरी तरफ इनका यह रास्ता है।

मैडम, मुझे खुशी है कि यह बेयर-हाउसेज जो बनेंगे, इनसे किसी कदर लाभ किसानों को होगा; क्योंकि सरकार का इरादा यह है कि बड़े ही

अच्छे ढंग से, अच्छे तरीके से ऐसे वेयर-हाउसेज बनाये जायें। लेकिन मेरा तजुर्बा कुछ और ही है। दस वर्ष मैं पंजाब एसेम्बली में रहा और एक जिन्दा मेम्बर रहा। और जिन्दा मेम्बर के तौर पर मैंने हर बात जानने की कोशिश की। मैंने पूछा तो मेरे सामने एक नक्शा आया १० वर्ष का और वह यह था कि सरकार ने जितना काम अपने हाथ में लिया उसमें नुकसान ही हुआ। इसको भी मैं बिल्कुल सरकारी अदारा ही समझता हूँ। १२ में ६ अगर सरकार को अपने आदमी भेजने हैं तो यह सरकारी अदारा ही हुआ। तो पूछने पर मुझे पता यह चला कि जहाँ मेरी सरकार ने यानी पंजाब स्टेट ने अपने ढंग से गल्ला खरीद करके बिजनेस करने की कोशिश की वहाँ कई जगह कहीं डेढ़ परसेंट, कहीं दो परसेंट और कहीं तीन परसेंट वह गल्ला गायब था। क्यों गायब था? यकीनन उन्होंने कहा कि चुरे खा गये, जैसे यहाँ रैट्स का किस्सा चला। तो मेरी यह अर्ज है कि यह ठीक है कि आप एक कदम नेक उठाना चाहते हैं, जरूर उठाइये। आप दो अमली पैदा करना चाहते हैं, यह आपकी इच्छा है, मगर इससे खर्चा बढ़ेगा, यह तो साफ बात है, क्योंकि जब भी दो अमली होती है, तो खर्चा बढ़ता ही है। खर्चा बढ़ेगा तो उसमें नुकसान होता है। अगर नेक काम के लिये नुकसान हो तो उसको मैं मान सकता हूँ, मगर मैं सरकार से अर्ज करूंगा कि वह देखे कि आज किसान की प्राबलम क्या है? मुझे सारे हिन्दुस्तान का इतना इल्म नहीं जितना कि अपनी स्टेट का इल्म है। रुपये हम खर्च करते हैं लेकिन देखना यह है कि हमारी सबसे पहली प्राबलम जो है वह क्या है, जिसकी तरफ सरकार ध्यान दे। मैं हूँ, मैंने पिछले दिनों योजनाओं में यह देखा कि पंजाब में जहाँ तकरीबन ८ लाख एकड़ जमीन सेम (water logging) के नीचे थी वहाँ आज ३० लाख एकड़ जमीन सेम के नीचे है, उसकी ताकत पैदावार बहुत कम हो गई है।

और ६० लाख एकड़ जमीन ऐसी है जिस पर काफी असर हुआ है। अब अगर हमारी योजनाओं का असर यह है तो इसका असर किस पर पड़ता है? वेयरहाउसेज तो तभी बनेंगे जब पैदावार ज्यादा होगी। अगर पैदावार खाने को ही पूरी हो तो फिर वेयरहाउसेज में क्या जायेगा? और पैदावार बढ़ेगी तो तभी बढ़ेगी कि जब हमारी जो जमीन काबिले काश्त है, कल्चरेबिल लैन्ड है, वह महफूज रहे। इसके लिये सरकार क्या करने जा रही है? जहाँ सरकार ने कुछ किया है, वह मैं जानता हूँ और उसको मैं काफी एप्रीशियेट भी करता हूँ। उन्होंने काफी बातें अच्छी की हैं, लेकिन जितनी सीरियस वह प्राबलम है उतनी उसको ग्रहमियत नहीं दी गई। मुझे यह भी अफसोस होता है कि इसके ही कारण मील्ड जो है वह पर एकड़ पहले के मुकाबले में, योजनाओं से पहले के मुकाबले में कम हुई है। क्यों कम हुई, इसकी साफ रीजनिंग मेरे सामने सेम है। मैंने पूछा कि कितनी जमीन है किसान की जो अनकल्चरेबिल थी और वह कल्चरेबिल बनी, तो कहा गया कि तीन लाख एकड़। इससे मैं बहुत खुश हुआ। और फिर मैंने पूछा कि जो कल्चरेबिल थी, उसमें से कितनी अनकल्चरेबिल जमीन बन गई, तो कहा गया ८ लाख एकड़। इससे मुझे रंज हुआ। मैंने सोचा कि कहीं न कहीं कोई नुक्स है और वह नुक्स बिल्कुल इसी तरह है जैसे कि मेरे सामने यह बिल है। असल में जरूरत यह है कि अक्वाम की राय के साथ, अच्छी राय के साथ इस सिलसिले में अमल किया जाये। और दूसरे जो अपनी राय दें उसके जरिये हम इस वेयरहाउसिंग की स्कीम को कामयाब बनायें। लेकिन इसमें ६ यानी ५० परसेंट पहले ही सरकार के आदमी हैं। ठीक है, सरकार अपने आदमी देगी, सरकार को देना चाहिये, कोई हर्ज नहीं है, लेकिन सरकार कहे कि जो काम हम

[श्री अब्दुल गनी]

करने वाले हैं वह हमारा है, ताकि लोग जो टीका-टिप्पणी करें उसकी गवर्नमेंट जवाबदेह हो। तो मैं अर्ज करता हूँ कि एक तो आपको इस बात को देखना है कि किसानों के लिये अगर यह सरकार कहती कि हम इस ढंग से वेयरहाउसेज बनाने जा रहे हैं तो वह तजुबे के तौर पर क्यों न एक स्टेट को लेती, क्यों न एक स्टेट के एक ही डिविजन को लेती और वह तमाम गल्ला जो किसान का है, वह सबका सब सरकार के वेयरहाउसेज में आता या कारपोरेशन के वेयरहाउसेज में आता और उस गल्ले की कीमत पूरी की पूरी किसान को मिलती तो मैं एप्रिशियेट कर सकता था। अब यह बात है कि सरकार इस तरह से कदम उठाती है कि पहले कदम आगे बढ़ाती है और फिर बड़े जोर से पीछे हटाती है। यह बात मुझे पसन्द नहीं है। मैं समझता हूँ कि एक जमाना ऐसा भी होता है, जिसमें अगर कोई बेएतियाती होती है, तो हुआ करे। लेकिन आज जब कि हमें इतनी बड़ी जरूरत है असलहा की, इतनी बड़ी जरूरत है हमें अच्छे फौजियों की, इतनी बड़ी जरूरत है हमें अच्छे जनरलों की, वहाँ यकीनन हमें अच्छी पैदावार और पैदावार की हिफाजत की भी उतनी ही जरूरत है, ताकि देश इस वक्त इस नाजुक दौर में अपने आपको पूरी मजबूती के साथ खड़ा कर सके। तो मेरी यह अर्ज है कि बिल लाने से पहले सरकार को पूरा ध्यान इस बात पर देना चाहिये कि आज की जरूरियात पर यह रुपया किस तरह से खर्च होने वाला है। सरकार खफा न हो। मैं इसलिये यह कहता हूँ कि बहुत बचपन से मैंने इतिहास की ओर ध्यान दिया और मैं समझता हूँ कि इतिहास में कोई मुल्क ऐसा नहीं है कि जिस देश की लीडरशिप इम्तिहान के वक्त इस बुरी तरह से फेल हुई हो और फिर देश के अवाम ने उस

लीडरशिप को पहले से भी ज्यादा प्यार किया हो, जितना कि आज भारत में भारतीय लोगों ने अपनी नाकारा सरकार को प्यार किया है। खास तौर पर मैं इसलिये यह कहता हूँ कि जो खून बार्डर पर बहा, उसमें बहुत ज्यादा हिस्सा पंजाब का था। इससे हम खुश हुये और हमने कोई ऐसी शिकायत सरकार से नहीं की कि हमारे नौजवान बेददी के साथ वहाँ कत्ल हुये, बल्कि पंजाब ने पूरी हिम्मत के साथ नौजवानों की शहादत पर फ़क्र किया, उसी तरह से जिस तरह से जलियाँवाला बाग में जब शहादत हुई थी सारे देश के लिये, तब पंजाब ने फ़क्र किया था।

4 P.M.

आज जब ऐसी हालत है तो फिर सरकार ऐसे अकदाम करके जो इस बिल में कर रही है—मैं बड़े अदब से अर्ज करता हूँ कि अब मज़ाक का जमाना नहीं है—अवाम से माज़क न करे। यह वक्त ऐसा है कि जब सरकार को हर वह बात करनी चाहिये जिससे अवाम में ज्यादा से ज्यादा भरोसा हो, जिससे अवाम ज्यादा से ज्यादा यह महसूस करे कि सरकार जागती है। आज सरकार गवें यह मानती है कि हम १५ बरस सोये रहे, लेकिन अब वह जागी है, तो वह पूरी जागे, अधूरी न जागे कि देश इस सरकार के लिये यह कहने को मजबूर हो जाये कि “विनाश काले विपरीत बुद्धि”।

SHRI N. M. LINGAM (Madras): Madam Deputy Chairman, the scope of the Bill is indeed very limited. The provocation for its introduction, as the hon. Deputy Minister has stated, is the allocation of subjects among the various Ministries. Madam, as the Statement of Objects and Reasons says, as a result of the reallocation of business amongst the Ministries, the two bodies have come under two Ministries, namely, the Ministry of Community Development and Co-operation and the Ministry of Food

and Agriculture. So, it is purely from the point of view of administrative convenience that this measure has been brought forward. So, I could very well imagine the feeling of the hon. Deputy Minister at the almost unanimous criticism of the measure from all sections of the House, especially after precisely the same measure has been passed in 1956. The reason is not far to seek. We have been through six years of experience after passing the original Act, namely, the Agricultural Produce (Development and Warehousing Corporations) Act, 1956, and the experience that we have been through is not very encouraging. As the hon. Minister took pains to explain to us, the genesis of this measure was the recommendation of the Rural Credit Survey team to have a body like this, a Warehousing Board, and that team stipulated that all its recommendations should be accepted *in toto*. It went to the extent of saying that no part of its report may be rejected without imperilling the whole. So, I am afraid, without bestowing adequate thought, they began to implement all the recommendations of the Rural Credit Survey team, and looking back, one is struck with wonder at what appears to be the dichotomy, in the thinking of the high-powered body that produced the Rural Credit Survey Report. As the House knows, Madam, that committee was charged with the task of improving the co-operative movement in the country and its researches and its enquiries showed that it was the middlemen, the men who were lending money and who were exploiting the poor agriculturists in various ways who were responsible for the emasculation of the movement and in consequence the emasculation of the peasant and it is the same body that has recommended the establishment of this Warehousing Corporation as complimentary to its general scheme of improving warehousing facilities under the co-operative system. Now, when we passed the Act in 1956, it was thought that these two sectors would complement or supplement each other and that the much needed facility of

providing warehousing corporations would be provided in an adequate measure to the peasant. Now, as the hon. Deputy Minister has admitted, the facilities afforded by the National Warehousing Corporations are being increasingly availed of only by the traders. It is only 12 per cent. of agriculturists that have used these warehouses and I am not surprised at that, Madam. As the House is aware, the avowed object of Government is to bring every peasant under the Co-operative fold. Every villager, every peasant, has to be a member of some co-operative or the other. Here, we are dealing with the peasant and this peasant has to become a member of a movement which has to be multi-sided in character, that is to say, he is not only to be a borrower from a co-operative credit society, he has to give his produce to a co-operative marketing society, he has probably to get that processed by a co-operative processing society. He gets his requirements from a consumer society. So, he is served by what are called service co-operatives in all departments of his activity. So, it is fantastic to think, when that is the objective laid down for the growth and development of the co-operative movement, that the producer, the small man or the peasant would take his produce to a warehousing organisation which is outside the co-operative fold. I, for the life of me, cannot understand how the two can go together. He is, at every stage, covered by the co-operative methods, the co-operative processes. So, I repeat, Madam, that if the facilities provided by the Corporation at the Central and State levels are not being used to the maximum, it is because we are working at cross purposes. The fact is that the private trade has monopolised the facilities under this scheme of Central and State warehousing Corporations. What, in turn, is the effect of the private sector exploiting these facilities? He can corner the stocks, he can purchase commodities at low prices, he can dictate the prices. In other words, he can exploit the peasant fully and he can even

[Shri N. M. Lingam.]

retard the growth of the co-operative movement. I tremble to think, Madam, what would have been the effect of fully implementing the measure proposed in this Bill over a period of years. I am not at the present moment going into the disadvantages of having three tiers of warehousing facilities, at the village and taluk level, at the district level, the State level and the Central level. I should probably come to that later on, if there is time, but I am addressing myself to the very premises on which the entire scheme is based. I do not know if the Government itself after the experience of the last six years has had second thoughts on going ahead with a measure of this kind. The Minister has not said a word about what Government's reaction is to the showing of these Corporations during the last five or six years. The figures that he has quoted are very disappointing, are very discouraging. If the Government does intend to go into the causes of the slow progress of the scheme and of the marginal help that the Corporations have rendered to the peasant then it is up to the Minister to take the House into confidence and say what the Government is going to do. It is true he has said that in one or two States, especially in Andhra and Maharashtra, more and more producers are making use of the facilities and by more propaganda it is expected that they would be fully utilised. But that diagnosis is not correct. If the Government swears by the co-operative movement for the emancipation of the agriculturists, then this scheme has to become part and parcel of the overall co-operative scheme. Otherwise these will be rivals. There will be not only overlapping and waste but as I said a little while ago it will strike at the very root of the co-operative movement. Madam, huge outlays of money are contemplated under this measure. The share capital of the proposed Corporation is of the order of Rs 20 crores. We will have a hierarchy of officials and once we start a new venture like this there is no knowing where it will end unless we apply corrective mea-

asures, unless we see where things are going wrong and get things right, it will be too late and in the process the interests of the peasants for whose benefit all such measures are being enacted in this House will suffer.

The Minister has also said, probably anticipating criticism of this kind, that there is co-ordination between the two wings providing for warehousing facilities for the cultivator. He has said that a representative of the National Co-operative Development Board will be on the Warehousing Board and vice versa but that is neither here nor there. To take just one representative on the body of the other means nothing, as experience has shown. We have to go to the root of the matter. The hon. Mr. Santhanam has gone to the extent of suggesting that a parliamentary Committee should be appointed to enquire how far the various bodies dealing with the same problem of providing accommodation, of avoiding waste and damage in our storage facilities, could be integrated. I do not know if a body like that is the proper machinery to go into it but I do feel, Madam, that a probe is necessary into the working of the various bodies engaged in providing modern storage facilities and warehousing facilities to the vast and sprawling producers in this country. It may be a high-power body. It need not necessarily in my view be a parliamentary body. It may be a body consisting of entomologists and other experts, and also representatives of agriculture. They should see that they dovetail and integrate a scheme which will not in the first place endanger the growth of the co-operative movement, in the second place will ensure that foodgrains are conserved in a scientific way and thirdly see that our national resources are used economically. As I said, the scope of the present measure is something to which one cannot object but I do wish to impress with all the emphasis at my command the need for Government to go into the principle of the

Bill and see how far we are promoting the common objective of helping the producer, of helping agriculture and of helping the co-operative movement which are among the vital projects in our Third Five Year Plan.

Thank you, Madam.

SHRI ROHIT M. DAVE (Gujarat): Madam Deputy Chairman, the Bill before the House is in a sense a purely technical measure because the Government have decided to put the two bodies, namely, the National Co-operative and Development Corporation and the Central Warehousing Corporation under two separate arrangements. A Bill had to be brought in in order to separate the two bodies and to put them under separate management. But the Bill is also important because it raises certain issues which are of a far-reaching significance. One of such issues was raised by the previous speaker, Mr. Lingam, as to whether it was wise to separate these two bodies and put them under separate management and whether as a result of that the co-operative movement would not suffer. This particular issue has already been debated in this House on a previous occasion and while there are two opinions still regarding the advisability of separating the management of the two bodies, because we have already passed the first measure, the second measure is just consequential and has to be agreed to. There is a distinct function to be performed by the Central Warehousing Corporation and that is the storage of agricultural produce which may be owned by the Government and provision of facilities to the agriculturists and others who would like to take advantage of scientific warehousing in the Government warehouses. These are the facilities which are to be provided by the Central Warehousing Corporation and this particular function has become very important at the present moment because according to the statement by the Government for

regulating and maintaining the present price level the Government will have to keep a large amount of food stocks at various places known as buffer stocks which may be brought in the market in case the prices rise and for that purpose the Government itself will require storage facilities at a number of places where this kind of facilities could be made available both to the Government as well as to the trade and business. There is some doubt regarding the location of these warehouses and it has been suggested by some that they should be located in rural areas where food-grains are gathered from the peasants while others are of the view that they should be located at trade centres where the traders can take advantage of the facilities provided therein.

The hon. Minister has tried to show that till now mainly the facilities are being taken advantage of by the traders and not by the peasants. The logical conclusion from this would be that the warehouses should be located at trading centres where traders can take advantage of them, rather than at producing centres where the peasants can take advantage of them, because the peasants so far have not shown any great inclination towards utilising these facilities. It is this point to which I would like to refer in some detail. One has to find out why the peasants are not interested in the warehousing facilities that are being provided by the Government. To my mind the answer to this question is that under the present scheme all that the Central Warehousing Corporation is expected to do is to provide scientific storage facilities and nothing more. If some greater service is provided to the peasants by the Central Warehousing Corporation, then perhaps the peasants would be attracted to this scheme and would take more advantage of the facilities that are being provided. I have in mind a certain scheme whereby, when certificates are issued by the Central Ware-

[Shri Rohit M. Dave.]

housing Corporation to a peasant that a particular quantity of stock is lying in the warehouses, those certificates should be made negotiable. One great difficulty which the peasants are facing today is that they have to cash their crops at the earliest possible opportunity because of the various financial claims that are pending against the peasants and, therefore, they have to sell their produce at any price that is available in the market at a given moment. There is hardly any possibility for a large number of peasants to store their agricultural produce anywhere, either in the warehouses or in their own houses or in their own godowns, etc. Because they have to part with their produce at the earliest possible opportunity, there is nothing very surprising that the peasants are not forthcoming to take advantage of the warehousing facilities provided by the Government. We have to create some machinery whereby it may be possible for the peasants to hold on to their stocks for some time more, so that it will be possible for them to dispose of their stocks at a favourable moment in the market and not at the first available opportunity. This could not be done unless some method is found whereby the peasant is in a position to hold on to his stock and at the same time to meet his financial obligations. And this could be done only if the warehouse receipts are made negotiable instruments in some form or other. It is only under some such scheme that it will be possible for the peasant both to hold on to his stock and at the same time to meet his financial liabilities, and then it will be possible for the peasants to take more and more advantage of the warehousing facilities. This will help not only the peasants but also generally the agricultural markets which are liable to violent fluctuations at the time the crops move to the markets and afterwards. It is these fluctuations which attract such a large number of middlemen in the trade of agricultural

produce. It is these fluctuations which are responsible for the speculative tendencies that are developing in the markets of agricultural produce and it is these fluctuations which lead to unhealthy practices like hoarding, etc. If by some scheme the peasants are induced to take advantage of the warehousing facilities, it will be possible for the Government to know at a given moment how much stock is available in the country in their various warehouses, not necessarily under their own ownership, but even under the ownership of individuals and co-operatives. It will then be possible for them to rationalise the entire scheme of distribution. It will then be possible for them to regulate the prices of agricultural produce and also to plan the crops for the next season. If the Government has got a fairly accurate picture of the agricultural commodities with them, which are carried forward to the next agricultural year, it should be easy for them to decide what crops should be encouraged and what crops should be discouraged. To my mind this is a function that the Government will have to undertake some time or other. Mere regulation of prices will not suffice. By that it is only meant that the agriculturist is given a particular return for his labour and the consumer is provided with agricultural produce at a given price. The price policy has to go deeper and they have to undertake the further responsibility of planning of crops. If this responsibility is to be undertaken by the Government and if this emergency lasts for a long time, the Government will have to undertake that responsibility. The Government will be able to do so only if they know what is the carry-forward of stocks in respect of various agricultural commodities. The best way of finding it out is to induce the peasants to take advantage of the warehousing facilities and this could be done only if the warehouse receipts are made negotiable in some form or other. I would, therefore, request the Government to give



serious consideration to this possibility and to do something regarding that, so that this conflict between the traders and the peasants might disappear and it might be possible to have warehousing facilities at the producing centres as well as at the trading centres.

Thank you.

THE DEPUTY CHAIRMAN: Mr. Thomas.

SHRI DEOKINANDAN NARAYAN: Madam, I would like to speak.

THE DEPUTY CHAIRMAN: How much time would you take, Mr. Thomas?

SHRI A. M. THOMAS: I will take about 20 to 25 minutes.

THE DEPUTY CHAIRMAN: How much time do you want?

SHRI DEOKINANDAN NARAYAN: I will take at least ten minutes.

SHRI A. M. THOMAS: Then, the Bill may not be finished today. It has to be finished today.

THE DEPUTY CHAIRMAN: Then please speak, Mr. Thomas.

SHRI A. M. THOMAS: Madam, this is a very important Bill, and no hon. Member who has participated in the debate has opposed the Bill. But hon. Members adopted a critical approach to the functioning of the Central Warehousing Corporation as well as the State Warehousing Corporations. Madam, I welcome this critical approach. It is only by a constructive and critical approach that the Government and the various bodies concerned would be in a position to improve.

The hon. Member, Shri Sri Rama Reddy, underlined the necessity of scientific storage of agricultural produce. Madam, it is not possible at all to exaggerate the importance of this aspect. It is very very important. In fact one of the main objects of the Warehousing Corporations

is to have scientific storage, and in that respect, Madam, even if the trade alone takes advantage of the Warehousing Corporations, I think it will be worthwhile to have the Warehousing Corporations, because there would be scientific storage under the various Warehousing Corporations.

The hon. Member, Shri Sri Rama Reddy, has mentioned the percentage of losses due to rats, due to several insects, fungus, and various other causes. But the storage losses in the foodgrain godowns run by the Food Ministry or in the warehouses run by the Central Warehousing Corporation or the State Warehousing Corporations are perhaps the minimum. I remember that the losses in the foodgrain godowns come to about only 0.01 per cent; in certain years it is 0.01 per cent, in certain years it is 0.02 per cent, in that way. So the losses are negligible. The reason is that there are technical men, scientific men who are put in charge of the agricultural produce and the foodgrains, and they are also trained. In fact one of the main functions of the Central Warehousing Corporation for the last three or four years has been to train proper persons to run these Central warehouses. We have conducted as many as seven courses, and 677 persons have been trained to run the various warehouses in the various parts of the country. And in the godowns run by the Central Government also we have got a regular department of technical persons, a regular hierarchy of technical persons who are competent to deal with the work. The Food Ministry has got also its own training programme to train suitable persons to run its own godowns. But warehousing is not the sole object. The hon. Member who spoke last said about the credit aspect of it. Now the twin objects with which these Warehousing Corporations are being established are, firstly, the scientific storage of agricultural produce, and secondly, the availability of credit. The agriculturists and other indivi-

[Shri A. M. Thomas.]

duals or Associations who would not be in a position to stock the agricultural produce in a scientific way would like to have them warehoused under technical and scientific supervision. Secondly, those agriculturists who would otherwise have disposed of this property soon after harvest at distress prices or at throw-away prices would be enabled to keep on their produce in proper condition, and at the same time they would also be enabled to get credit on their produce. Mention has been made about the negotiability of the warehousing receipts. That purpose is served because on the very security of the warehousing receipts that are granted by the Central Warehousing Corporation or the State Warehousing Corporations the State Bank and the scheduled banks would advance amounts. A very large percentage of the price is advanced as loan, so that the purpose of the agriculturist is served and he can meet his immediate requirements by giving his agricultural produce for storage in the Central warehouse or in the State warehouse. Level-headed and quite sound as Shri Sri Rama Reddy is, he said that it appeared that there was confusion in the working, but I think there has been some confusion in thinking as far as his approach to the godowns that are run by the Food Ministry is concerned. Now by entrusting the produce to the warehouses, either Central or State, the customers do not lose their proprietorship of the goods. They continue to retain their ownership of the goods. The only thing that the Central Warehousing Corporation or the State Warehousing Corporations are doing is, to use a legal expression, to act as a bailee of the goods. It has only a limited function to perform, namely, to give scientific storage—that is the main function—and at the same time enable the agriculturist or whoever is the person who has entrusted these goods, to get credit from banks on easy terms.

As far as the godowns run by the Central Government or the Food Ministry are concerned, they are intended more for buffer stock operations in implementation of the State trading scheme. In fact as Shri Sri Rama Reddy has pointed out, the Central Government has got about 2 million tons storage capacity now. But within a few months it would be having, either as constructed by the Central Government or purchased, 2 million tons storage capacity of its own apart from hired accommodation, and this will be excellent storage and also most scientific. Although we have got the traditional type of godowns, silos are also constructed on scientific lines. But these godowns are intended to stock the foodgrains which belong to the Central Government, which are imported by the Central Government or which are procured by the Central Government from within the country. These are issued to various States, flour mills, and distributed through fair price shops as necessity arises when the prices go up. By the very fact of releasing stocks at subsidised rates in the open market it is intended to maintain prices at a particular level or to exercise control over prices. So the functions are different. But although the functions are different, the object which Shri Sri Rama Reddy has in his mind, I think, is achieved by certain administrative directions that have been given by the Food Ministry and by the Central Warehousing Corporation.

If there is any space left with the Central Government storage in any particular place and if there is in that particular locality a Central warehouse which wants storage, the Food Ministry immediately makes available that particular storage that is vacant to the Central warehouse or to the State warehouse so that it can utilise it. So also if the Central Government wants any of its own food stocks to be maintained scientifically and if godowns of its own are not available in that area, it entrusts

that work to the Central warehouse or the State warehouse. It is in that way that 20 per cent. of the business of the Central Warehousing Corporation is that of the Government of India. So, although this may not have much intimate connection because of the administrative co-ordination that is being exercised, the object, I think, of the hon. Member, Shri Rama Reddy, is being served by that.

Now, Shri Santhanam disputed the wisdom of the bifurcation of functions and taking the Central Warehousing Corporation and the State Warehousing Corporation out of the tutelage of the Agricultural Co-operative Development Corporation.

SHRI M. H. SAMUEL (Andhra Pradesh): He used the word 'divorce'.

SHRI A. M. THOMAS: There is no question of any divorce here because, in fact, there is no intimate connection between the two so as to require any divorce at all. The Central Warehousing Corporation and the State Warehousing Corporation are not co-operative organisations whereas the institutions with which the National Co-operative Development Corporation has to deal are all co-operative institutions. The co-operative movement is being dealt with by it. In fact, from the previous Bill which has been passed by this hon. House, it will be found as to what is the function of the National Co-operative Development Corporation. It says:—

"Subject to the provisions of this Act...."

That is section 9—

"...the functions of the Corporation shall be to plan and promote programmes for the production, processing, marketing, storage, export and import of agricultural produce and notified commodities through co-operative societies."

Sub-section (2) also reads—

960 R.S.—4.

"Plan and promote programmes through co-operative societies for the supply of seeds, manures, fertilisers, agricultural implements and other articles for the development of agricultural produce."

So, the functions of the National Co-operative Development Corporation are all comprehensive; they cover the entire co-operative field, I would say, not only the agricultural field but even the industrial field. Now there are industrial co-operatives too. You will find that co-operative credit that has been made available during 1960-61—short-term and medium—has been to the extent of Rs. 208 crores. The target fixed by the Third Five Year Plan is over Rs. 530 crores. The marketing co-operative societies have dealt, in 1960-61, with money of the order of Rs. 174 crores. So, it is a much wider field. Warehousing is after all only a small item which has no necessary connection with the co-operative movement. As I said, the Central Warehousing Corporation and the State Warehousing Corporations are not co-operative organisations. But at the same time I am prepared to admit that their functions are complementary. Co-ordination is also necessary because if you want to fulfil all the objectives of the Central Warehousing Corporation and the State Warehousing Corporation, as has been correctly pointed out by my friend, Shri Lingam, the co-operative movement has necessarily to grow. In fact, the warehousing scheme as thought of by Rural Credit Survey Committee was a 3-tier scheme. The marketing co-operatives were to build godowns at the rural level to serve the smaller producers, the State Warehousing Corporation was to build warehouses at important markets and the Central Warehousing Corporation was to build warehouses in places of all-India importance. And in pursuance of the policy to have marketing co-operatives at various rural centres, I am glad to mention to this hon. House that the number of rural godowns assisted during the Second Plan period was 5,140 and that of

[Shri A. M. Thomas.]

marketing societies (godowns) was 1,712. The number of rural godowns to be assisted during the Third Plan period is 9,340 and the number of godowns of marketing societies would be 1,014. And there is a pattern of assistance. That is, loan will be 62½ per cent., subsidy 12½ per cent., 12½ per cent. will be sanctioned by the State Government also, besides another 12½ per cent. by loan. That is the pattern of assistance for the construction of these rural godowns and these marketing godowns. When these godowns come into existence throughout the country and are increased, they would, I think, be in a position to get more and more assistance from the State Warehousing Corporation which in its turn will get more and more assistance from the Central Warehousing Corporation. In fact, that was the object with which these institutions were brought into existence at the very early stages.

One difficulty also may be pointed out and that is that the lack of an extensive network of good roads and transport facilities is a preventive factor which dissuades the small individual producers from coming to the warehouses of the Central Warehousing Corporation and the State Warehousing Corporation. Further, banking is not spread in the rural areas and credit against warehousing will not be easily available. The whole scheme is knit into the general fabric of rural progress. So, this background, according to me, has to be borne in mind when we approach the entire question. When these co-operative societies have got a certain supplementary and complementary role, Shri Santhanam seems to think that by this very legislation that we are enacting, the State Warehousing Corporation would not be in a position to advance money against the produce supplied by the co-operative societies. Of course, to every subject Shri Santhanam has got a very critical approach, that is welcome. But I think that there must be some common-sense also applied to this critical approach because you will

find that it is stated in section 11. Functions of Central Warehousing Corporation—

“run warehouses for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities offered by individuals, co-operative societies and other institutions;”.

In this the co-operative societies are mentioned whereas in clause 24, the co-operative societies are not mentioned. Clause 24(b) says—

“run warehouses in the State for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities;”.

Not only are co-operative societies omitted, but individuals are omitted, institutions are omitted, so that as far as the State Warehousing Corporation is concerned, there is absolutely no restriction and it gets the produce from anybody and everybody, whereas in the case of the Central Warehousing Corporation, there are some restrictions. Is it the argument of Shri Santhanam that because in clause 24 co-operative societies, individuals and institutions are omitted that the State Warehousing Corporation is not in a position to get produce from anybody, from an individual or a society? Then how will it do business? There is absolutely nothing in the Act which prevents State Warehousing Corporations from accepting business from co-operative societies. In fact they are accepting, and some percentage of the business of the State Warehousing Corporations is the business given to them by the various co-operative societies. I may also say, Madam, that these clauses are word for word the sections that exist in the Act of 1956, and there has not been any difficulty at all on account of these provisions as they are at present.

Then the hon. Member, Shri Chordia, has made a very vehement speech . . .

SHRI V. M. CHORDIA: And which you could not follow.

SHRI A. M. THOMAS: I am afraid his idea conveyed this. Under the pretext that he is preferring the peasant to the trader he, by his speech, made mention of all things to frighten the peasant away from the Warehousing Corporation scheme both of the Centre and of the States. He says, "Oh, there are forms to be filled in." Is it his case that when the taxpayer's money is concerned, without filling any form, it has to be received? And then what is the security for that person who brings it? This is not the way.

SHRI V. M. CHORDIA: The difficulty is that you will not follow my explanation.

SHRI A. M. THOMAS: I am not yielding. So this is not the way that these things have to be dealt with. If the procedure has to be simplified, I can well understand that the existing procedure is complex and this procedure has to be adapted. I can understand that, but simply to say that forms have to be filled in or that the peasant would not take advantage of it, is no argument according to me, Madam. Now what is happening is—as I have stated—not because the peasants are not aware of the advantages of warehousing corporations. To a certain extent we have succeeded in popularising this warehousing scheme, but there are difficulties as far as the agriculturists are concerned—as I said difficulties of communication. There is also another aspect. Even though they get the credit on the strength of the Warehousing Corporation, in order that they may sell their produce, they will have to redeem this warehousing receipt and produce it in the warehouse. Then only we will return the goods. For that there may be some difficulty. They may have again to take hold of some commission agent or other middle-man. But that cannot be helped, Madam; that has to be put up with, but all the same all the facilities that could be made possible,

we are affording to the agriculturists and the co-operative societies.

Now, Mr. Chordia was saying that there is red-tapism, that the employees at the warehouses are not at all keen to have the custom from the agriculturists, that they want only the custom from the traders. I submit, Madam, with my knowledge of the working of both the Central Warehousing and the State Warehousing Corporations, that the employees of the Central and State Warehouses, although they are not really bound by the terms of their employment to do so, they really go to various places and canvas business. They approach the agriculturists, they approach the co-operative societies, and strict instructions have been given that they should as far as possible, keeping in view their duties, try to popularise the warehousing scheme also. It is not correct to say that there is red-tapism that they are preferring the traders to the peasants.

SHRI V. M. CHORDIA: Your figures show that traders are more attracted to your working than the agriculturists.

SHRI A. M. THOMAS: I have said that peasants are more and more taking to this warehousing, and I quoted some instances of some warehouses in Maharashtra and Andhra Pradesh. Hon. Members might ask why is it so in Maharashtra. Apart from the argument that I have advanced, that they are progressive farmers, there is another aspect, that in these places there are regulated markets. In fact, for the successful function of the warehouses one primary requisite is the existence of regulated markets, and in Maharashtra and Andhra Pradesh you have got regulated markets. In Punjab and Mysore also these warehouses have been successful. In some of the eastern States, like Orissa and Bihar, an Act on regulated markets has recently been passed. There is no such Act in Rajasthan, West Bengal, Assam and U.P., so that in the majority of States

[Shri A. M. Thomas.]

there are no regulated markets. Where there are regulated markets the Central warehouses would certainly be a success. It is also necessary to have these warehouses near trade centres, important *mandis* because, when they want return of the goods that they have warehoused with the warehouses of the Centre or of the States, it would be at the time when they find that now is the opportune time to sell their produce, so that it is advantageous to have the goods stocked near market places although it would be, to a certain extent, disadvantageous to the peasant who will have to bring his agricultural produce from far-away *moffusil* areas. It is in another way an advantage in that, if they stock their goods in a place near the *mandis*, they can, when prices improve, immediately dispose of their produce. I would earnestly appeal to all the hon. Members to try in their own way to popularise this warehousing scheme, approach the agriculturists and tell them. After all, with the various institutional agencies now established by the Central Government and the State Governments it would not be necessary for the poor peasant to sell his produce at distress prices or throw-away prices. There are the facilities offered. Now there is going to be the price support scheme. There are also these facilities afforded by the Central and State Warehousing Corporations. And if any new centre is pointed out, that the warehouse should be at a particular place, either the Central Warehousing Corporation or a State Warehousing Corporation would be prepared to open a centre there but at the same time we cannot afford, because the taxpayer's money is involved, to open warehouses indiscriminately. That would depend upon the possibility of good business, and also the utilisation of the storage capacity that is afforded. There is also another fact, Madam. In fact we cannot accept warehousing in sub-standard godowns; we should have either good godowns or not accept these goods for warehousing at all. In

that we are very particular. Even the private godowns that we have, we improve them, and we take all sorts of safety measures in order that the produce that would be entrusted to the warehouses is not spoiled or lost.

I do not want to take more time. The publicity aspect was mentioned by Shri Sri Rama Reddy. I fully agree with him, and we have been making some efforts not only to have local advisory committees at various centres but also to have handouts issued periodically, in English and in regional languages, explaining the warehousing scheme to the cultivators and traders. Mass communication media of the press and the radio have also been utilised for this purpose. Recently I believe the activities of the Warehousing Corporations are published more and more in the newspapers, and I am glad to say that the press is co-operating very well in the matter of publishing the activities of these Warehousing Corporations.

Madam, though Shri Santhanam described it so, my speech while introducing the motion was not an apologia but only a true statement of the real situation in order that I might invite criticisms and constructive suggestions from the various Members, and I believe the discussion here has been quite fruitful, and the administration would certainly bear in mind the various points that have been raised in the functioning of both the Central Warehousing Corporation and the State Warehousing Corporations.

Madam, I move.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the incorporation and regulation of corporations for the purpose of warehousing of agricultural produce and certain other commodities and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

*The motion was adopted.*

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

*Clauses 2 to 43 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI A. M. THOMAS: Madam, I move:

"That the Bill be passed."

*The question was proposed and the motion was adopted.*

THE DEPUTY CHAIRMAN: The House stands adjourned till 12 noon tomorrow.

The House then adjourned at five of the clock till twelve of the clock on Tuesday, the 4th December 1962.